

Next Date: 23/11/2022

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 287/2022

IN THE MATTER OF:

Amit Kishore & Ors.

... Applicants

VERSUS

Uttar Pradesh Pollution Control Board

& Others

... Respondents

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FILED BY;



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Date: 19.11.2022
Place: New Delhi.

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ORIGINAL APPLICATION NO. 287/2022

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REPLY TO ORIGINAL APPLICATION ON BEHALF OF

RESPONDENT NO. 7 TO 16

MOST RESPECTFULLY SHOWETH:-

1. Respondents No. 7 to 16, who are impleaded vide order dated 04.11.2022 in the present Original application filed by the Applicants, belong to very poor strata of the society and are engaged in the business of roadside vending for earning their daily livelihood.

PRELIMINARY SUBMISSION AND OBJECTIONS:-

2. That the contents of the Original Application, to the extent they are inconsistent with the submissions made herein after in this reply, are incorrect and denied. Unless any averment or contention made in the petition is expressly admitted or traversed in the present reply, the same may be treated as denied.
3. That the instant Appeal under reply is malicious in nature, contrary to verifiable material, sans legal justification & scientific basis, filed with an oblique motive and contrary to specific provisions of law besides in complete disregard of the Contract/statutory Policy of the State of U.P. more particularly Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014&U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017 and the answering respondent.
4. That the applicants have levelled vague, irresponsible and obnoxious allegations not just against the answering respondents out of spite but the entire District Administration and also against the State Government

without any material in support thereof or to corroborate such wild imaginative allegations.

5. On 18.02.2021, high powered town vending committee under the chairmanship of commissioner Ghaziabad Nagar Nigam demarcated four vending Zone in Ghaziabad under Rules 15 and 16 of the U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017 read Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 with as under: -

- a. Kanya Vedic Girls Inter College- 60 (portable Shops)
- b. Computer Market Behind Navyug Market - 43(portable Shops)
- c. New Ghaziabad Railway Station Flyover-25(portable Shops)
- d. Vasundhara Sector-15 and Sector-17 -65(portable Shops)**

A copy of the meeting minutes is already on record of the case filed by Respondent No. 2, along with a reply dated 26.07.2022.

6. Between May 2021 and August 2021, Nagar Nigam Ghaziabad invited applications for the allotment of

Portable shops at the vending Zone approved by the Town Vending Committee. As per the form, the shops were of two categories. Answering respondents were directed to deposit form along with 25 per cent of the cost of the portable shop, which was priced at Rs. 1,29,600 (A Category) and Rs. 1,12,000/- (B Category). A true translated copy of the form for allotment and payment receipts made to be fabricated is annexed and marked as **Annexure-R/1 (Colly)**.

7. In the first week of October, applicants who made payment and were found eligible for allotment were allotted portable shops by Nagar Nigam, numbered from 1 to 65.
8. On 07.10.2021, Mayor Ghaziabad and Municipal Commissioner inaugurated the vending Zone in Sector-15 Vasundhara Ghaziabad and handed over the key to persons allotted portable shops. A copy of the news report and photograph is annexed and marked as **Annexure R/2 (Colly)**.

9. The Petitioners have no locus standi to file the present original application, which is filed to fulfil the oblique objective. Applicant No. 2 has filed the present application with the ulterior motive of achieving popularity for the forthcoming Municipal election in the state of Uttar Pradesh. In contrast, Applicant No. 3 son as per the knowledge from reliable sources has filed the present application as he has got allotted shop located on the land which has been allotted for the public purpose of distribution of the water supply in Vasundhara Yojana and from where present CWR office Vasundhara Section-15 in active connivance with the officials of U.P Housing Development Board is causing hindrance to the plan of illegal allotment which has taken place in active connivance of the Applicants and Official of U.P Housing Development Board. A copy of the receipt issued by the U.P Housing Development Board in favour of the son of Applicant No. 3 is annexed and marked as ANNEXURE-R/3 and a copy the picture of Hoarding put forth by Applicant No.2 is annexed as ANNEXURE-R/4.

10. Respondents have reason to believe that some of the officials posted at Vasundhara at the U.P Housing Development Board is actively involved in selling the government land illegally to Applicants and their associated which is also prima facie evidence from the record of the present wherein the officer of the U.P Housing Development Board has suggested and which was taken into consideration by this Hon'ble Court that Vasundhara Yojana is bisected by Road from Sector-1 to Sector-19 and there is the green belt on both sides of the 45-meter road ad-measuring 5,50,145 sqm from sector-1 to sector-19. It is pertinent to mention that the layout of the Vasundhara Yojana Ghaziabad is prepared and implemented by U.P Housing Development Board and thus from the official records available with them they are well aware that in the layout there is no green belt continuing from Sector-1 to Sector-19 Vasundhara ad-measuring 5,50,145 sqm. Further official of the U.P Housing Development Board in its reply filed along with an affidavit had the audacity to state before this Tribunal

that thousands of trees have been planted by their department in the green belt starting from Sector-1 to Sector-19. However, on the contrary, the approved layout plan of the department does not show any green belt running along with the road from Sector-1 to Sector-19. It is pertinent to mention that the aforesaid layout plans are still legal, valid and subsisting. A copy of the sanctioned plan for Sector-15 is annexed and marked as **ANNEXURE-R/5**

11. It is submitted that as per Master Plan-2021 of the Ghaziabad Development Authority there is no green belt or green zone at the area where the kiosks have been allotted to the answering Respondent under the Street Vendors Act & Rules. It is further submitted that even Proposed Master Plan-2031 of the Ghaziabad Development Authority demarcated the place allotted to the answering Respondents as a green belt or green zone. A copy of the Master Plan-2021 of Ghaziabad Development Authority is annexed and marked as

ANNEXURE-R/6 and a Copy of the proposed Master Plan-2031 is annexed and marked as ANNEXURE-R/7.

12. It is submitted that the as per the approved map of the U.P Housing Development Board there is no green belt at the place which was identified by the Town Vending Committee for allotments of the kiosk to the Respondents under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014&U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017.
13. It is submitted that answering Respondents have been illegally evicted by Respondent No. 2 under the garb of the order dated 29.04.2022 passed by this Tribunal without giving any notice.

Pursuant to the order of this Hon'ble Tribunal Respondent No. 2 sent a letter dated 17.06.2022 to the Chief Engineer of Respondent No. 2 for filing of Report. It is pertinent to mention that the letter of the then commissioner of Respondent No. 2 is a mockery of the whole district administration. The aforesaid letter states that from the

report as received from the property department/ construction department/ horticulture department the kiosks have not been allotted by any of these departments. It is pertinent to mention and note that this fact is true as these allotments were done by the high-powered commitment of DUDA which was chaired by the same commissioner of Respondent No. 2 who has made a query as to who has allotted the kiosk to the answering respondents. A copy of the letter dated 17.06.2022 is annexed and marked as **Annexure-R/8.**

14. It is submitted that act of evicting the answering respondent by Respondent No. 2 without giving one month's notice is illegal, arbitrary and unconstitutional. That the illegal, arbitrary and unconstitutional act on the part of Respondent No. 2 has led to the loss of livelihood of the answering respondents due to the unjust and illegal act of Respondent No.2. It is submitted that action of the evicting answering respondents without one-month notice is a violation of Rule 20 of the U.P. Street Vendors

(Protection of Livelihood and Regulation of Street Vending) Rules, 2017 which reads as under”-

“

20. (1) A street vendor may be evicted by the municipality if:-

- (a) his/her certificate of vending has been cancelled under section 10 of the Act;*
- (b) he/she does not have a valid certificate of vending ;*
- (c) he/she is found carrying on street vending activities without certificate of vending;*
- (d) he/she has violated the provisions of the Act and the rules made thereunder;*
- (e) the municipality or any officer authorized by it in this behalf thinks proper and justified.*

(2) A street vendor shall only be evicted after giving one month notice in Form-6.

A copy of the U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017 is annexed and marked as ANNEXURE-R/9.

15. It is submitted that action of the Respondent No. 2 of evicting the answering respondents on 03.11.2022 is in contravention of their own stand taken before this Hon’ble Tribunal.

16. It is submitted that the commissioner of Respondent No. 2 who is chairman of the Town Vending Committee and Project Director of DUDA under his own signatures has identified the vending zone at Sector-15 Vasundhara on 18.02.2021. The minutes of the said meeting were annexed along with the reply dated 26.07.2022 filed by Respondent No. 2 before this Hon'ble Tribunal. It is pertinent to mention that the aforesaid meeting dated 18.02.2021 which identified the place where kiosks have been allotted to the answering respondent on the recommendation of high powered committee of DUDA was attended by 23 persons including Project Officer, DUDA, Ghaziabad, Executive Engineer Ghaziabad Development Authority, Member NCR Cell Ghaziabad, SDO Electricity Department and Missioner Manager DUDA along with other members of town vending committee who have been elected by people. It is pertinent to mention that in the said meeting the site for vending committee was identified and approved and also the specification of the kiosks to be allotted was approved.

It is also pertinent to mention that the aforesaid meeting was chaired by Commissioner Ghaziabad Nagar Nigam and a copy of the minutes and decision taken was sent for information and necessary action to District Magistrate, Ghaziabad who is chairman of DUDA, Project Manager DUDA, Secretary, Ghaziabad Development Authority, Manager Leading District Bank, Syndicate Bank, Ghaziabad for providing financial assistance to the allottees and other. It is pertinent to mention that on the strength of the same many of the answering Respondents were granted financial assistance by the Leading Bank.

17. It is submitted that the Town Vending committee under Rule 6(f) of the U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017 is empowered to demarcate the area for vending. It is submitted that the vending area of Sector 15 which was demarcated on the road widening culvert has been identified by the town vending Committed while exercising its power under Rule 6(f) and therefore the

demarcation of the vending zone at Sector-15 Vasundhara Ghaziabad is valid and legal.

18. It is submitted that under Rule 9 of the U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017 it is the duty of the Commissioner Nagar Nigam to implement the decision of the town vending committee either himself or through any designated officer.
19. It is submitted that Rule 15 and Rule 16 of the U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017 provided for the demarcation of the Vending Zones and made provision for new vending markets.
20. It is submitted that Rule 19 of the U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017 provided that the Street Vendors shall not be relocated without one month's notice and without due process of law.
21. It is submitted that the eviction of the answering respondents without the authority of law is illegal and

arbitrary and therefore they are eligible for compensation for an amount of Rs. 25 thousand per day as provided under the statute.

22. It is submitted that answering Respondents are eligible for fair and just compensation towards the loss of their livelihood due to the illegal and arbitrary action of Respondent No. 2 which was prima facie taken due to misrepresentation of the Applicants in the O.A in connivance with U.P Housing Development Board official posted at Vasundhara.

23. It is submitted that no trees have fallen on the identified vending Zone of Sector-15 Vasundhara and the same is prima facie established through google imaginary for the years 2013, 2017, 2019, 2020 & march 2022. A copy of the images for the years 2013, 2017, 2019, 2020 & march 2022 taken from google maps is annexed and marked as **Annexure-R/10(Colly)**.

24. It is submitted since the eviction of the answering respondent is due to the wrong interpretation of the order dated 29.04.2022 by Respondent No. 2 on the misrepresentation of the Applicants and U.P Housing Development Board, this Hon'ble Tribunal may direct for restoration of the kiosk of the answering respondent as existed on 01.11.2022 and shall put a heavy cost on the concerned official and applicants due to which the answering respondents have lost their livelihood and still suffering

25. It is submitted that the Executive Engineer. C.D Anil Kumar Tyagi posted at Awas Evam Vikas Parishad, Vasundhara (U.P Housing Development Board, Vasundhara) in connivance with Applicants on oath in violation of Section 8 of Oath Act, 1969 which reads as follows:-

Sec. 8

Persons giving evidence bound to state the truth.

Every person giving evidence on any subject before any court or person hereby authorised to administer

oaths and affirmations shall be bound to state the truth on such subject.

It is pertinent to mention that the aforesaid office of the Awas Evam Vikas Parishad, Vasundhara (U.P Housing Development Board, Vasundhara) at para 4 of the affidavit filed before this Tribunal has made claim and assertion which is false and incorrect beyond any doubt. The relevant extract of the said 4 is reproduced as under: -

“A road running through the yojana divided it into equal parts. On one side of the road, the answering respondent has developed about 5,50145 sqm of a green belt having 123 nag of parks and 80 nag of open space. “

PARA-WISE REPLY

26. Contents of Para 1 of the Original Application as stated by the applicants are incorrect and false and hence denied. It is submitted that the instant Appeal under reply is malicious in nature, contrary to verifiable material, sans legal justification & scientific basis, filed with an oblique motive and contrary to specific provisions of law besides in complete disregard of the Contract/statutory Policy of the State of U.P. more particularly Street Vendors

(Protection of Livelihood and Regulation of Street Vending) Act, 2014 & U.P. Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017 and the answering respondent. That the Petitioners have no locus standi to file the present original application and the same is filed to fulfil the oblique objective. Applicant No. 2 has filed the present application with the ulterior motive to achieve popularity for the forthcoming Municipal election in the state of Uttar Pradesh, whereas Applicant No. 3 son (Abhay Tyagi) as per the knowledge from reliable sources has filed the present application as he has got allotted shop located on the land which has been allotted for the public purpose of distribution of the water supply in Vasundhara Yojana and from where present CWR office Vasundhara Section-15 in active connivance with the officials of U.P Housing Development Board is causing hindrance to the plan of illegal allotment which has taken place in active connivance of the Applicants and Official of U.P Housing Development Board. It is pertinent to mention that the land on which these illegal

shops are allotted by the U.P Housing Development Board beneath runs the water pipes of the CWR (Clean water Reservoir) which is used to supply water to almost 50 per cent of the household in Vasundhara which needs regular repairs as it is water mains. It is further submitted that the claim of the applicants that they are working towards environmental protection is without any basis and therefore they must be put to strict proof of the same.

27. Contents of Para 2 need no reply.
28. Contents of Para 3 of the Original Application as stated by the applicants are incorrect and false and hence denied. It is submitted that the applicants have levelled vague, irresponsible and obnoxious allegations not just against the answering respondents out of spite but the entire District Administration and also against the State Government without any material in support thereof or to corroborate such wild imaginative allegations.
29. Contents of Para 4, to Para 12 of the Original Application as stated by the applicants are incorrect and false and hence denied. It is submitted that as per Master Plan-2021

of the Ghaziabad Development Authority there is no green belt or green zone at the area where the kiosks have been allotted to the answering Respondent under the Street Vendors Act & Rules. It is further submitted that even Proposed Master Plan-2031 of the Ghaziabad Development Authority demarcated the place allotted to the answering Respondents as a green belt or green zone. It is further submitted that It is pertinent to mention that the layout of the Vasundhara Yojana Ghaziabad is prepared and implemented by U.P Housing Development Board and thus from the official records available with them they are well aware that in the layout there is no green belt continuing from Sector-1 to Sector-19 Vasundhara ad-measuring 5,50,145 sqm. Further official of the U.P Housing Development Board in its reply filed along with an affidavit had the audacity to state before this Tribunal that thousands of trees have been planted by their department in the green belt starting from Sector-1 to Sector-19. However, on the contrary, the approved layout plan of the department does not show any green belt

running along with the road from Sector-1 to Sector-19. It is pertinent to mention that the aforesaid layout plans are still legal, valid and subsisting. It is submitted that the answering respondent is relying upon preliminary submission and objections as aforementioned in reply to these paras.

REPLY TO GROUNDS

30. It is submitted that no ground is made out to allow the petition in view of the aforementioned preliminary submission and objections. It is further submitted that there is no substantial question with regard to the environment. The present application is a gross abuse of the authority of the court and has been filed for private reasons and not for any public purpose. Applicants may be put to heavy cost for filling frivolous personal interest application before this Hon'ble Tribunal.

PRAYER

In view of the aforesaid facts and circumstances, this Hon'ble Tribunal may graciously be pleased to:-

- a. dismiss the Original application of the applicants with heavy cost; and
- b. Direct Respondent No.2 to restore the vending Zone of Sector-15 Vasundhara, Ghaziabad as existed on 01.11.2022; and
- c. Direct Commissioner U.P Housing Development Board/ District Magistrate, Ghaziabad to initiate disciplinary inquiry against the erring officers of U.P Housing Development Board for filing a misleading affidavit before this Tribunal;
- d. Direct Applicants to compensate for the loss of livelihood of the answering respondents;
- e. Pass any other such order(s)/direction(s) as this tribunal may please to pass in facts and circumstances of the case;


RESPONDENT

VERIFICATION

I, Jitender Kumar, S/o. Late Shish Pal, Aged about 40 years, R/o. E-320, Village Prahladgarhi, Vasundhara, Ghaziabad, Uttar Pradesh - 201012, presently New Delhi, do hereby solemnly affirm and declare that all the contents of my above reply affidavit are true and correct to the best of my knowledge.

Verified at New Delhi on this the 19th day of November, 2022



RESPONDENT

THROUGH



Manish Raghav, Advocate
434, Ground Floor, Mathura Road
Jangpura, New Delhi-110011
Ph: 9873645048
Email:raghavlawefile@gmail.com

Date: 19.11.2022
Place: New Delhi.

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 287/2022
IN THE MATTER OF:

Amit Kishore &Ors. ... Applicants

VERSUS

Uttar Pradesh Pollution Control Board

& Others ... Respondents

AFFIDAVIT

I, Jitender Kumar, S/o. Late Shish Pal, Aged about 40 years, R/o. E-320, Village Prahladgarhi, Vasundhara, Ghaziabad, Uttar Pradesh - 201012, presently New Delhi, do hereby solemnly affirm and declare as under:-

- 1) That I am duly authorised on behalf of the other applicants/respondents in the above case and well conversant with the facts, circumstances and record of the case and as such, I am competent to swear this Affidavit.
- 2) I have gone through the reply and the same has been read over to me in vernacular, and the same has been drafted on my instructions and say that the contents, facts, averments, and submission are true and correct to the best of my knowledge and belief.



- 3) That the annexure annexed with the accompanying reply are true copies of their respective originals.
- 4) That the contents, submission and averments of the accompanying reply are repeated and reiterated herein and may be deemed to be incorporated herein and shall be treated as part and parcel of the affidavit.

I identified the deponent who has signed in my presence.

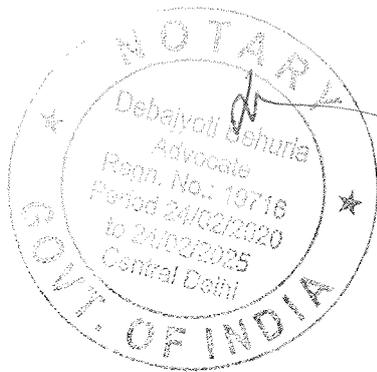
Jitender Kumar
DEPONENT

VERIFICATION

I, Jitender Kumar, S/o. Late Shish Pal, Aged about 40 years, R/o. E-320, Village Prahladgarhi, Vasundhara, Ghaziabad, Uttar Pradesh - 201012, presently New Delhi, do hereby solemnly affirm and declare that all the contents of my above reply affidavit are true and correct to the best of my knowledge.

at New Delhi on this the 19th day of November, 2022

Jitender Kumar
DEPONENT



VERIFIED THAT THE DEPONENT
 S/o/Smt./Krn..... *Jitender Kumar*
 S/o, W/o R/o..... *Lt. Shish Pal*
 Identified by S/o/Smt..... *Munish Pagar, the*
 H/o..... *(Do)*
 Delhi on **19 NOV 2022**
 That the contents of the affidavit which have been read & explained to him/her are true & correct to his/her knowledge

(Signature)
NOTARY

26

विक्रेता का नाम 010/9/7
शहरी पथ विक्रेता का परिचय-पत्र

पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रेता का विनियम, अधिनियम 2014, धारा 6(04) के अन्तर्गत क्रमांक 15019

1. पथ विक्रेता कोड सं० 2415
2. पथ विक्रेता का नाम जितेंद्र कुमार पुत्र/पति शीमल सिंह
3. पता मे०-15 चतुवरा
4. टेलीफोन/मोबाईल नं० 9650545727
5. व्यवसाय की प्रकृति प्लास 2-महारा
6. श्रेणी (स्थिर/चल/साप्ताहिक बाजार का पथ विक्रेता) स्थायी
7. पथ विक्रेता का स्थान/वेडिंग जॉन चतुवरा जिला
8. पथ विक्रेता की अवधि 07-08-2020 से 07-08-2023 तक
9. परिवार के नाम निर्देशिती का नाम
10. परिवार के सदस्यों के नाम 4 उज्जयाम
11. वैधता-निर्गत होने की तिथि से 5 वर्ष तक मान्य।
दिनांक 07-08-2020



हस्ताक्षर
प्राधिकृत अधिकारी
नगरीय पथ विक्रेता समिति

जितेंद्र कुमार
04-03-2022

True Copy



27
नगर निगम गाजियाबाद (उत्तर प्रदेश)

शहरी पथ विक्रेता प्रमाण पत्र

(पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014 की धारा 04 के अन्तर्गत)

पंजीकरण सं०.....15019..... वैण्डर आई०डी०.....२५१५..... दिनांक.....७-८-२०२०
पथ विक्रेता का नाम.....जितेन्द्र कुमार..... पिता/पति का नाम.....शीश पाल
पथ विक्रेता की आयु.....३९ वर्ष..... लिंग.....पुरुष..... जाति.....S.C..... धर्म.....हिंदू
आवासीय पता.....सै-१५ वसुन्धरा २।२ ९।५
कार्यस्थल का पता.....क्षेत्र सामग्री वसुन्धरा सै-१५ २।२ ९।५
पथ विक्रेता की श्रेणी.....रक्षक..... पंजीकरण शुल्क.....NIL
पंजीकरण वैधता (उवर्ष), दिनांक.....७-८-२०२०..... से दिनांक.....६-८-२०२५..... तक।

पंजीकृत पथ विक्रेता गाजियाबाद नगर निगम में टाउन वैण्डिंग कमेटी द्वारा निर्धारित वैण्डिंग जोन में वैण्डिंग कार्य के लिए अधिकृत होगा।

अधिकृत प्रतिनिधि
गाजियाबाद नगर निगम

जितेन्द्र कुमार
०५०३-२४२२

(Handwritten signature)

True Copy

28

नगर निगम गाजियाबाद

शहरी पथ विद्येता रसीद

क्र.सं. 2415

पंजीकरण सं.

दिनांक...13/01/2020

नाम..... जितेन्द्र कुमार
पति/पति का नाम..... शीषा प्रकाश सिंह
स्थान/कार्यक्षेत्र..... सेक्टर 15 नजुबा गाजियाबाद
माप्त रूपये.....
मोबाईल नं..... 9650545727

Rsi- Nil

जितेन्द्र कुमार
हो. प्राप्तकर्ता

जितेन्द्र कुमार
04-03-2022

True Copy

HDFC BANK

30



05 10 2021

BALDEV FABRICATION
10064627035
IDFC FIRST BANK

IDFB 0020151
44800
44800

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

Counterfoil (for customer)

Branch						Date	29 09 2021
Mode for	RTGS	NEFT	DD	AWB	PO		
Beneficiary Name	BALDEV FABRICATION						
Account No.	10064627035						
Beneficiary Bank	IDFC FIRST BANK						
Beneficiary Branch							
Beneficiary IFSC Code	IDFB0020151						
Amount (₹)	50,000						
(in words)	50,000-/-						
Signature	Asst. Manager						

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

Counterfoil (for customer)

Branch						Date	29 2021
Mode for	RTGS	NEFT	DD	AWB	PO		
Beneficiary Name	BALDEV FABRICATION						
Account No.	10064627035						
Beneficiary Bank	IDFC FIRST BANK						
Beneficiary Branch							
Beneficiary IFSC Code	IDFB0020151						
Amount (₹)	35000/-						
(in words)	35000-/-						
Signature	Asst. Manager						

Signature
04-03-2022

Signature
True Copy

31



भारत सरकार
GOVERNMENT OF INDIA

Download Date: 07/12/202



श्री अ. सुधा
श्री अ. सुधा
जन्म तिथि/DOB: 15/07/1992
पुरुष/ MALE
Mobile No: 9950545727

Issue Date: 15/07/2014

VID : 2172 0715 1070 0572

मेरा आधार, मेरी पहचान



भारतीय अनन्य पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:
अ. सुधा, विठ्ठल, 800 ग. 220, मन्नाड, पंचायत,
मन्नाड, 201012

Address :
A. Suda, Vithal, 800 G. 220, Mannad,
Mannad, 201012



1947



help@uidai.gov.in



www.uidai.gov.in



P.O. Box No. 1527,
Bangalore-560 001

(Handwritten signature)

33

निकाय का नाम..... ०११००१६

शहरी पथ विक्रेता का परिचय-पत्र

पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 6 (04) के अन्तर्गत क्रमांक. 3619 2410

1. पथ विक्रेता कोड सं०.....
2. पथ विक्रेता का नाम..... राकेश पुत्र/पति 1 अक्टूबर 52
3. पता..... उदलाद गली
4. टेलीफोन/मोबाइल नं०..... 7668285095
5. व्यवसाय की प्रकृति.....
6. श्रेणी (स्थिर/चल/साप्ताहिक बाजार का पथ विक्रेता).....
7. पथ विक्रय का स्थान/वेंडिंग जोन.....
8. पथ विक्रय की अवधि 30-1-19 से 29-1-2022 तक
9. परिवार के नाम निर्देशिती का नाम..... मोना शर्मा
10. परिवार के सदस्यों के नाम..... 4
11. वैधता- निर्गत होने की तिथि से 5 वर्ष तक मान्य ।

दिनांक 30-1-19



हस्ताक्षर
प्राधिकृत अधिकारी
नगरीय पथ विक्रय समिति

राकेश

राकेश
7668285095

34

नगर निगम गाजियाबाद

शहरी पथ विक्रेता रसीद

क्र.सं. 2410

पंजीकरण सं.

दिनांक 13/01/2019

नाम..... रकेश
पिता/पति का नाम..... विक्रमलाल
स्थान/कार्यक्षेत्र..... सेक्टर-15 वसुधरा गाजियाबाद
प्राप्त रूपये.....
मोबाईल नं..... 9668285095

Rsl- Nil

7668285095

हस्ताक्षर प्राप्तकर्ता
रकेश

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नगर निगम गाजियाबाद (उत्तर प्रदेश)

शहरी पथ विक्रेता प्रमाण पत्र

(पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014 की धारा 04 के अन्तर्गत)

पंजीकरण सं० 2410 वैण्डर आई०डी० 3619 दिनांक 30-1-2019

पथ विक्रेता का नाम राजेश पिता/पति का नाम श्री कम्बर उर

पथ विक्रेता की आयु 30 वर्ष लिंग पुरुष जाति साम्राज्य धर्म हिन्दू

आवासीय पता पहलाद गली 012015

कार्यस्थल का पता फूलों का मार्ग सी-15 वसु-एनरा 012015

पथ विक्रेता की श्रेणी टैक्सी पंजीकरण शुल्क NIL

पंजीकरण वैधता (उवर्ष), दिनांक 30-1-2019 से दिनांक 29-1-2022 तक।

पंजीकृत पथ विक्रेता गाजियाबाद नगर निगम में टाउन वैण्डिंग कमेटी द्वारा निर्धारित वैण्डिंग जोन में वैण्डिंग कार्य

के लिए अधिकृत होगा।

अधिकृत प्रतिनिधि
गाजियाबाद नगर निगम

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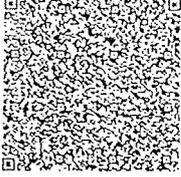
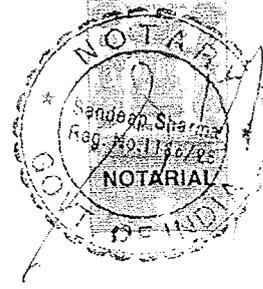
INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

37
ACC Name: JITENDRA SINGH
LIC. NO. 305, CODE: UP14080004
GHAZIABAD, SADAR (U.P.) M.: 7838336660

Certificate No. : IN-UP87045046536202U
Certificate Issued Date : 05-Sep-2022 05:10 PM
Account Reference : NEWIMPACC (SV)/ up14080004/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference : SUBIN-UPUP1408000466469087842212U
Purchased by : PRIYANKA
Description of Document : Article 5 Agreement or Memorandum of an agreement
Property Description : Not Applicable
Consideration Price (Rs.) :
First Party : DAYA RANI
Second Party : PRIYANKA
Stamp Duty Paid By : PRIYANKA
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



Please write or type below this line

विक्रय पत्र

मैं दया रानी पत्नी श्री योगेश कुमार निवासी मकान नं० 312, सेक्टर-3, वैशाली, गाजियाबाद उ० प्र० 201010, विक्रेता (प्रथम पक्ष)

मैं प्रियंका पुत्री श्री राज सिंह निवासी ए-447-448, नई सीमापुरी, इस्ट दिल्ली - 110095

केता (द्वितीय पक्ष)

विदित है कि एक दूकान संख्या 30, (कुल एरिया 6/6) स्थित सी. आर. डब्लू सेक्टर-15, वसुन्धरा, गाजियाबाद उ० प्र० 201012 में है। उक्त दूकान का प्रथम पक्ष मालिक व काबिज है तथा विक्रय करने का पूर्ण अधिकार है, उक्त दूकान आज दिन तक कहीं आड, रहन, बन्धक, एवं महादाबय; बैंक लोन, जमानत आदि से ग्रस्त नहीं है। उक्त दूकान को बेचने का सौदा द्वितीय पक्ष के साथ कुल रकम रूपयें 1,29,800/- (रूपयें एक लाख उन्नतीस हजार आठ सौ मात्र) में तय किया है। इस तयशुदा रकम 1,29,800/- (रूपयें एक लाख उन्नतीस हजार आठ सौ मात्र) प्रथम पक्ष विक्रेता ने तारीख 05/09/2022 को बैंक ड्राफ्ट संख्या 491520 यूनियन बैंक शाखा न्युतन विद्या मन्दिर नई दिल्ली से प्राप्त कर लिये है। एवं दुकान का कब्जा द्वितीय पक्ष को जहां है जैसे है के आधार पर सौंप दिया है। निम्नलिखित गवाहों के समक्ष शुद्ध बुद्धि से बिना किसी दबाव के निम्नलिखित शर्तों के आधार पर किया गया है :-



दया रानी

05 SEP 2022

Prityanka

For a further copy of the Stamp certificate you may be verified at www.shohestamp.gov.in or using the e-Stamp mobile App of Stock Holding Corporation of India. For more details on this Certificate and as available on the website of Mobile App download it through the link provided in the back of the certificate. For any discrepancy, please refer to the Over-Printer Authority.

38

1. क्रेता द्वितीय पक्ष इस मद से सम्बन्धित कानूनी कागजात बिल नं0 69 दिनांक 02/03/2022 मैसर्स बलदेव फेवरीकेशन वसुन्धरा, गाजियाबाद मुल रूप से प्रथम पक्ष ने द्वितीय पक्ष को सौंप दिया है। भविष्य में द्वितीय पक्ष इस से सम्बंधित कोई भी कार्य अपने नाम या अन्य किसी व्यक्ति के नाम करवा सकता है।
 2. किसी विभाग का कोई देय विक्रय दिनांक 05/09/2022 से पहले उक्त सम्पत्ति के संबंध में है चाहें व सरकारी हो या गैर सरकारी, नगर निगम, आदि का कोई देय है तो उसे अदा करने की समस्त जिम्मेदारी प्रथम पक्ष विक्रेता की होगी।
 3. यह कि भविष्य में प्रथम पक्ष या परिवार के किसी भी सदस्य का उक्त सम्पत्ति पर किसी भी प्रकार का कोई अधिकार नहीं होगा।
 4. यह कि भविष्य में इस दुकान पर किसी भी बजह से कुछ भी हानि या नुकसान होती है तो उसकी पूर्ण जिम्मेदारी द्वितीय पक्ष की होगी।
 5. यह कि द्वितीय पक्ष को सम्पत्ति सम्बन्धित समस्त मूल कागजात दिखाकर सन्तुष्टि करा दी है।
- अतः यह अनुबन्ध महादयाबयः लिख दिया है ताकि सनद रहें और वक्त जरूरत पर काम आवें।

दयारानी

हस्ताक्षर विक्रेता (प्रथम पक्ष)

Priyanka

हस्ताक्षर खरीदार (द्वितीय पक्ष)

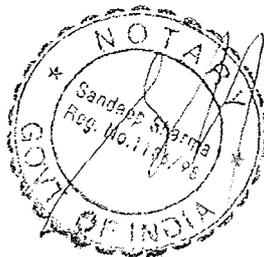
गवाह :-

1. हस्ताक्षर	: विक्रम	हस्ताक्षर	: Gaurav
नाम	: कसुन्धरा	नाम	: गौरव कुमार
पता	: गुलशानपुर ०११०/२	पता	: 146, गौरी नदी
			: लोदी गौरी नदी

स्थान - वसुन्धरा

दिनांक - 05/07/2022

05 SEP 2022



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Chaziabad (U.P.)

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सत्यमेव जयते

भारत सरकार
Ministry of Information & Public Relations
भारतीय पहचान प्रमाणिकरण प्राधिकरण
Ministry of Information & Public Relations



39

E-Aadhaar Letter

नामांकन क्रमांक/Enrolment No.: 1-7777777777777777

उपनाम/First Name (नीचे गंभीर)

पत्ना

W/O: 1-7777777777777777, 202, OLD BLOCK
CHANDRANAGAR, NEERET, HUDA, HUDA
Uttar Pradesh - 200001

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- पहचान को प्रमाण ऑनलाइन ऑथेंटिकेशन द्वारा प्राप्त करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

Date: 28/01/2015

आपका आधार क्रमांक/Your Aadhaar No.:



INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.

आधार-आम आदमी का अधिकार

Validity unknown

Date: 2015.01.28 09:55:09 IST

1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

- आधार देश भर में मान्य है.
- आधार के लिए आपको एक ही बार नामांकन दर्ज करवाने की आवश्यकता है.
- कृपया अपना नवीनतम मोबाइल नंबर तथा ई-मेल पता दर्ज कराएं. इससे आपको विभिन्न सुविधाएं प्राप्त करने में सहायिता होगी.

- Aadhaar is valid throughout the country.
- You need to enrol only once for Aadhaar.
- Please update your mobile number and e-mail address. This will help you to avail various services in future.

नामांकन क्रमांक/Enrolment No.: 1-7777777777777777

उपनाम/First Name: Daya Ram Sharma

जन्म तिथि/DOB: 01/07/1987

पत्नी का नाम/Wife's Name: [Redacted]

पता/Address: [Redacted]

मोबाइल नंबर/Mobile No.: [Redacted]

ई-मेल पता/E-mail Address: [Redacted]

आधार क्रमांक/Aadhaar No.: [Redacted]

भारतीय पहचान प्रमाणिकरण प्राधिकरण
Ministry of Information & Public Relations

पता/Address: Mr. K. [Redacted] at, Meerut

मोबाइल नंबर/Mobile No.: [Redacted]

ई-मेल पता/E-mail Address: [Redacted]

आधार क्रमांक/Aadhaar No.: [Redacted]

आधार-आम आदमी का अधिकार

Aadhaar-Aam Admi ka Adhikar

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भारत सरकार
Government of India

Download Date: 11/10/2021

Issue Date: 09/10/2021

जन्म तिथि/DOB: 02/03/2001
महिला/ FEMALE

0002 7882 9465
VID : 0002 7882 9465

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
MIDC, PINV, 7, 7/7/7/7/7, नया सेनापुरा, नयी
दिल्ली 110005

Address:
C/O RAO CHIN, PINO A 40/402, NEW
SEENAPUR, NEW Seenapur, East Delhi,
Delhi 110005

0002 7882 9465
VID : 0002 7882 9465

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नगर निगम गाजियाबाद (उत्तर प्रदेश)

शहरी पथ विक्रेता प्रमाण पत्र

(पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 04 के अन्तर्गत)

पंजीकरण सं०... 1803 वैण्डर आई०डी० 2409 दिनांक 2/3/2019

पथ विक्रेता का नाम सुरेश कुमार पिता/पति का नाम देवी शीन

पथ विक्रेता की आयु 38 वर्ष लिंग पुरुष जाति G.F.N धर्म हिन्दु

आवासीय पता H. 576 Sec-17 H. वसुधरा गाजियाबाद

कार्यस्थल का पता Sec-17 CWKK सामने वसुधरा

पथ विक्रेता की श्रेणी स्थिर पंजीकरण शुल्क Nil

पंजीकरण वैधता (3 वर्ष), दिनांक 2/3/2019 से दिनांक 2/3/2022 तक।

पंजीकृत पथ विक्रेता गाजियाबाद नगर निगम में टाउन वैण्डिंग कमेटी द्वारा निर्धारित वैण्डिंग जोन में वैण्डिंग कार्य के लिए अधिकृत होगा।

अधिकृत प्रतिनिधि
गाजियाबाद नगर निगम

निकाय का नाम गा० ११३

शहरी पथ विक्रेता का परिचय-पत्र

पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 6 (04) के अन्तर्गत क्रमांक 1803

1. पथ विक्रेता कोड सं० 2409
2. पथ विक्रेता का नाम सुरेश कुमार पिता/पति देवी
3. पता H. 576 Sec-17 H. वसुधरा गाजियाबाद
4. टेलीफोन/मोबाइल नं० 9899 408220
5. व्यवसाय की प्रकृति पत्र का काम
6. श्रेणी (स्थिर/चल/साप्ताहिक बाजार का पथ विक्रेता) स्थिर
7. पथ विक्रय का स्थान/वैण्डिंग जोन Sec-17 CWKK सामने
8. पथ विक्रय की अवधि 2/3/2019 से 2/3/2022 तक
9. परिवार के नाम निर्देशिनी का नाम 2 पत्नी देवी
10. परिवार के सदस्यों के नाम 3
11. वैधता- निर्गत होने की तिथि से 5 वर्ष तक मान्य।
दिनांक 2/3/2019

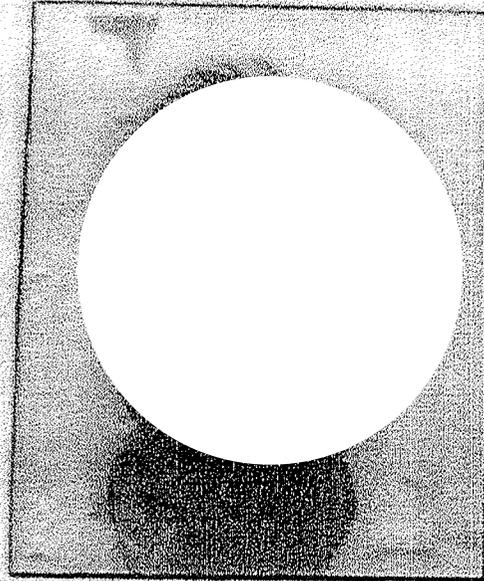


प्राधिकृत अधिकारी
नगरीय पथ विक्रय समिति

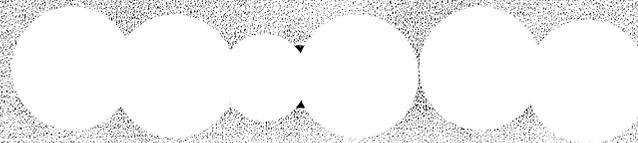
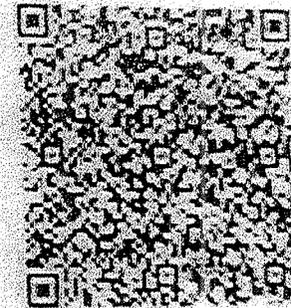
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भारत सरकार
GOVERNMENT OF INDIA



.....nar
जन्म तिथि / DOB :1.....
पुरुष / MALE



आधार - आम आदमी का अधिकार

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भारत सरकार
GOVERNMENT OF INDIA

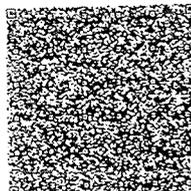


मेरा आधार मेरी पहचान



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता



1947
1800 303 1947

help@uidai.gov.in

www.uidai.gov.in

P.O. Box No.1947,
Bengaluru-560 001

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नगर निगम गाजियाबाद (उत्तर प्रदेश)

शहरी पथ विक्रेता प्रमाण पत्र

(पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 04 के अन्तर्गत)

पंजीकरण सं०..... 6404 वैण्डर आई०डी०..... 64.04/2077. दिनांक 14-3-19

पथ विक्रेता का नाम..... स्व. फराज पिता/पति का नाम..... फ. आ. लुद्दीन

पथ विक्रेता की आयु..... लिंग..... जाति..... 0-8-0 धर्म..... मुस्लिम

आवासीय पता..... 182 नई आकाशी दादरी गौतम बुद्धनगर

कार्यस्थल का पता..... लाल बरिडा साहेबाबाद गा० बा०

पथ विक्रेता की श्रेणी..... ताला सा. ल. रि. थ. 2 पंजीकरण शुल्क.....

पंजीकरण वैधता (3 वर्ष), दिनांक 14-3-19 से दिनांक 14-3-2022 तक।

पंजीकृत पथ विक्रेता गाजियाबाद नगर निगम में टाउन वैण्डिंग कमेटी द्वारा निर्धारित वैण्डिंग जोन में वैण्डिंग कार्य के लिए अधिकृत होगा।

अधिकृत प्रतिनिधि
गाजियाबाद नगर निगम

9599948481 = 24242161

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विक्रेता का नाम... गोरक्ष
शहरी पथ विक्रेता का परिवार-पत्र

पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 6 (04) के अन्तर्गत क्रमांक.....

1. पथ विक्रेता कोड सं०..... 2077
2. पथ विक्रेता का नाम... अरुण राज... पुत्र/पति... अरुण राज
3. पता... 182-अरुण राज... गांव... अरुण राज
4. टेलीफोन/मोबाइल नं०... 9599948481
5. व्यवसाय की प्रकृति... अरुण राज
6. श्रेणी (स्थिर/चल/साप्ताहिक बाजार का पथ विक्रेता)... अरुण राज
7. पथ विक्रय का स्थान/वेंडिंग जॉन... अरुण राज
8. पथ विक्रय की अवधि... 14-3-2024 तक
9. परिवार के नाम निर्देशिती का नाम.....
10. परिवार के सदस्यों के नाम.....
11. वैधता- निर्गत होने की तिथि से 5 वर्ष तक मान्य ।
दिनांक... 14-3-2024



हस्ताक्षर
प्राधिकृत अधिकारी
नगरीय पथ विक्रय समिति

9599948481 : अरुण राज

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सर्वेक्षण की प्राप्ति रसीद पथविक्रेता/फेरीवाला हेतु

दिनांक :

फेरीवाला/पथविक्रेता का नाम 27/4/14 व्यवसाय का पता (D/O) (NIS) 377/2/14

यह सर्वेक्षण नगर निगम याजियाबाद, की ओर से अधिकृत संस्था श्री बी.वोटिंग डेस्ट मैनेजमेंट प्रा. लि. द्वारा फेरीवाला/विक्रेता हेतु निःशुल्क किया गया। यह सर्वेक्षण की रसीद फेरीवाला/पथविक्रेता पंजीकरण हेतु नगर निगम याजियाबाद कार्यालय में प्रस्तुत करेंगे।

आवश्यक प्रपत्र पंजीकरण के समय नगर निगम कार्यालय, याजियाबाद में प्रस्तुत करें --

1. फोटो पहचान पत्र (आधार कार्ड अथवा वोटर पहचान पत्र)
2. जाति प्रमाण पत्र (SC/ST, OBC)
3. विकलांगता प्रमाण पत्र
4. बैंक खाता संख्या (पासबुक)

सर्वेक्षक के हस्ताक्षर व नाम

Ka...
20/2/16

कमरा: --

18654

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निकाय का नाम... गा. १५

शहरी पथ विक्रेता का परिचय-पत्र

पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 6 (04) के अन्तर्गत क्रमांक..... 61108

1. पथ विक्रेता कोड सं०.....
2. पथ विक्रेता का नाम... अमालु दीप... पुत्र/पत्नी... शिमशु दीप
3. पता... 372 गा. 15, ओ. ए. न. बुक नगर 3896
4. टेलीफोन/मोबाइल नं०... 9015951644
5. व्यवसाय की प्रकृति... गा. 15, ओ. ए. न. बुक नगर 3896
6. श्रेणी (स्थिर/चल/साप्ताहिक बाजार का पथ विक्रेता)... स्थिर
7. पथ विक्रय का स्थान/वेंडिंग जॉन... गा. 15, ओ. ए. न. बुक नगर 3896
8. पथ विक्रय की अवधि... 5-9-2020 से 4-9-2026 तक
9. परिवार के नाम निर्देशिती का नाम... वरीशा
10. परिवार के सदस्यों के नाम... 8
11. वैधता- निर्गत होने की तिथि से 5 वर्ष तक मान्य ।



दिनांक... 5-9-2020

हस्ताक्षर
प्राधिकृत अधिकारी
नगरीय पथ विक्रय समिति

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नगर निगम गाजियाबाद (उत्तर प्रदेश)

शहरी पथ विक्रेता प्रमाण पत्र

(पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 04 के अन्तर्गत)

पंजीकरण सं० 61108 वैण्डर आई०डी० 15658 दिनांक 5.9.2020

पथ विक्रेता का नाम अमालू दीग पिता/पति का नाम शमशु दीग

पथ विक्रेता की आयु 46 वर्ष लिंग पुरुष जाति O.B.C. धर्म इस्लाम

आवासीय पता 372 दादरी गौतम बुद्ध नगर 36 पठ

कार्यस्थल का पता ताला चोकी, अकर गैस बूल्डारिपेइज से 15 मिनट दूरी गाजियाबाद

पथ विक्रेता की श्रेणी रिश्त पंजीकरण शुल्क Nil

पंजीकरण वैधता (3 वर्ष), दिनांक 5.9.2020 से दिनांक 4-9-2024 तक।

पंजीकृत पथ विक्रेता गाजियाबाद नगर निगम में टाउन वैण्डिंग कमेटी द्वारा निर्धारित वैण्डिंग जोन में वैण्डिंग कार्य के लिए अधिकृत होगा।

अधिकृत प्रतिनिधि
गाजियाबाद नगर निगम

54

BANK OF INDIA
VIKAS MARG BRANCH

Date : 6/10/2021

Received from : JAMUNA
KUMAR

By Cheque Transfer for Star Remit on _____ Centre

Favouring BALDEV FABRICATION

IFSC Code : IDFB0020151

Bank : IDFB FIRST BANK

A/c No : 10064627035

Amount Rs. 94900/-

Cheq. No. 102681

Charges Rs. _____

Total Rs. _____

Rupees Twenty Four thousand
nine hundred only

BKIDN21279759930

BANK OF INDIA
VIKAS MARG BRANCH

Date : 21/08/21

Received from : JAMUNA
KUMAR

By Cheque Transfer for Star Remit on _____ Centre

Favouring BALDEV FABRICATION

IFSC Code : IDFB0020151

Bank : IDFB FIRST BANK

A/c No : 10064627035

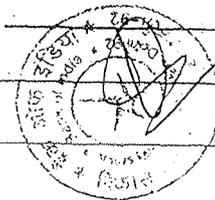
Amount Rs. 35000/-

Cheq. No. 102679

Charges Rs. _____

Total Rs. _____

Rupees _____



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BANK OF INDIA
VIKAS MARG BRANCH

55

Date: 21/08/21

Received from: JAMUNA
KUMAR

By Cheque Transfer for Star Remit on
_____ Centre

Favouring BALDEV FABRICATION

IFSC Code: IDFB0020151

Bank: IDFC FIRST BANK

A/c No: 10064627035

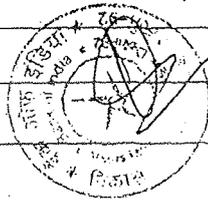
Amount Rs. 35000/-

Cheq. No. 102679

Charges Rs. _____

Total Rs. _____

Rupees _____



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56

विक्रेता का नाम... 212905
शहरी पथ विक्रेता का परिचय-पत्र

पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, धारा 6(04) के अन्तर्गत क्रमांक 21760 24509

- 1. पथ विक्रेता कोड सं०.....
- 2. पथ विक्रेता का नाम... जयनाथ कुमार पुत्र/पति... श्री सत्य नारायण
- 3. पता... वासुदेव 212905
- 4. टेलीफोन/मोबाईल नं०... 9990226434
- 5. व्यवसाय की प्रकृति... जमना दिवा
- 6. श्रेणी (स्थिर/चल/साप्ताहिक बाजार का पथ विक्रेता)...
- 7. पथ विक्रय का स्थान/बैंडिंग जोन... 3-12 वासुदेव 212905
- 8. पथ विक्रय की अवधि... 4-12-2020 से 3-12-2026 तक
- 9. परिवार के नाम निर्देशिका का नाम...
- 10. परिवार के सदस्यों के नाम... श्री लाल पारी (माया)
- 11. वैधता-निर्गत होने की तिथि 5 वर्ष तक मान्य।



दिनांक... 4-12-2020

प्राधिकृत अधिकारी
नगरीय पथ विक्रय समिति

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नगर निगम गाजियाबाद

शहरी पथ विक्रेता रसीद

क्र.सं. 24509
~~24509~~

पंजीकरण सं.

दिनांक 1-11-2020

नाम..... जयना सुभा
पिता/पति का नाम..... श्री सत्य गरायण
स्थान/कार्यक्षेत्र..... पलवा ठीक - अंग वानु व्यवस्थापन
प्राप्त रूपये..... NIK
मोबाईल नं..... 9990226434

Rsl- NIK

ह. प्रतिकर्ता

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नगर निगम गाजियाबाद (उत्तर प्रदेश)

शहरी पथ विक्रेता प्रमाण पत्र

(पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014 की धारा 04 के अन्तर्गत)

पंजीकरण सं० 24509 वैण्डर आई०डी० 21760 दिनांक 4.12.2020

पथ विक्रेता का नाम जमनाशुभार पिता/पति का नाम श्री सत्य नारायण

पथ विक्रेता की आयु 34 वर्ष लिंग पुरुष जाति O.B.C धर्म हिंदू

आवासीय पता बसुन्धरा 2120 वाड

कार्यस्थल का पता पत्तलवा दिम 21-17 बसुन्धरा 2120 वाड

पथ विक्रेता की श्रेणी 12th पंजीकरण शुल्क NIL

पंजीकरण वैधता (3वर्ष), दिनांक 4.12.2020 से दिनांक 3.12.2024 तक।

पंजीकृत पथ विक्रेता गाजियाबाद नगर निगम में टाउन वैण्डिंग कमेटी द्वारा निर्धारित वैण्डिंग जोन में वैण्डिंग कार्य के लिए अधिकृत होगा।

अधिकृत प्रतिनिधि
गाजियाबाद नगर निगम

True Copy

59



भारत सरकार
GOVERNMENT OF INDIA

जन्म वर्ष / Year of Birth
पुरुष / Male



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O Satya Narayan Bhan, H.NO-104, Kh.NO-410, (Jail NO-2, Anuraj
Vihar, Ghosuan Patti), KARAWAI NAGAR, North East, Delhi, 110094

Address: S/O Satya Narayan Bhan, H.NO-104, Kh.NO-410, (Jail NO-2, Anuraj
Vihar Ghosuan Patti), KARAWAI NAGAR, North East, Delhi, 110094



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विकाय का नाम.....

शहरी पथ विक्रेता का परिचय-पत्र

पथ विक्रेता आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 6 (04) के अन्तर्गत क्रमांक 2363

1. पथ विक्रेता कोड सं०..... (935957016616)
2. पथ विक्रेता का नाम, सुमित कुमार... पत्र/पति..... सुमित कुमार
3. पता 96, गोलाना 2, देवपुरा, मीरवाड़ा, म.वा.ग.
4. टेलीफोन/मोबाइल नं०..... 9911971622
5. व्यवसाय की प्रकृति..... शहरी बाजार
6. श्रेणी (स्थिर/चल/साप्ताहिक बाजार का पथ विक्रेता)..... शहरी बाजार
7. पथ विक्रय का स्थान/वेंडिंग ज़ोन..... वरुणा
8. पथ विक्रय की अवधि 02/03/19 से 01/03/24 तक
9. परिवार के नाम निर्देशिनी का नाम सुमित
10. परिवार के सदस्यों के नाम.....
11. वैधता- निर्गत होने की तिथि से 5 वर्ष तक मान्य ।
दिनांक.....



हस्ताक्षर
प्राधिकृत अधिकारी
नगरीय पथ विक्रय समिति

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नगर निगम गाजियाबाद

शहरी पथ विक्रेता रसीद

क्र.सं. 2363

पंजीकरण सं.

दिनांक. 18/0/19

नाम..... अमित कुमार

पति/पति का नाम..... अनिल कुमार

स्थान/कार्यक्षेत्र..... वस्त्र विक्रेता वसुन्धरा

मूल्य रूपये.....

वाईल नं. 9911471622

Rs/-

NIL

अमित कुमार

ह. प्राप्तकर्ता

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62



नगर निगम गाजियाबाद (उत्तर प्रदेश)

शहरी पथ विक्रेता प्रमाण पत्र

(पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 04 के अन्तर्गत)

पंजीकरण सं०..२३६३..... वैण्डर आई०डी०..... दिनांक.....

पथ विक्रेता का नाम सुमित कुमार पिता/पति का नाम अनिल कुमार

पथ विक्रेता की आयु २४ वर्ष लिंग पुरुष जाति धर्म हिन्दू

आवासीय पता ५६, गली नं० २, देवनागर रोड़ी नगर, गाजियाबाद

कार्यस्थल का पता बयन्धरा

पथ विक्रेता की श्रेणी एग्रीकल्चरल मार्केट पंजीकरण शुल्क

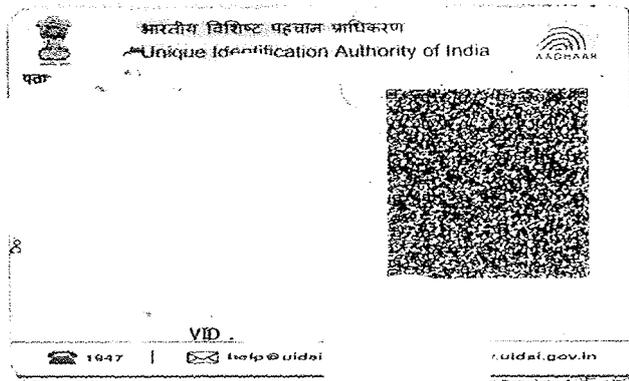
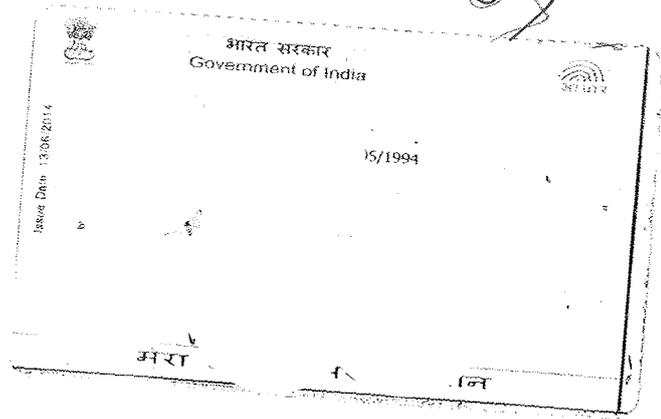
पंजीकरण वैधता (3 वर्ष), दिनांक ०२/०३/१९ से दिनांक ०१/०३/२२ तक।

पंजीकृत पथ विक्रेता गाजियाबाद नगर निगम में टाउन वैण्डिंग कमेटी द्वारा निर्धारित वैण्डिंग जोन में वैण्डिंग कार्य के लिए अधिकृत होगा।

अधिकृत प्रतिनिधि
गाजियाबाद नगर निगम

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नगरपालिकाको कार्यालय
नगरपालिकाको कार्यालय

पथ विक्रेता आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 6 (1) के अन्तर्गत
क्रमांक... 2453

1. पथ विक्रेता कोड नं. (538093949351)
2. पथ विक्रेता का नाम विक्रम पुन/पति सुम
3. पता नं. 141, डा. चमुर, साहिवाबाद, गा. वार्ड
4. टेलीफोन/मोबाइल नं. 875999440
5. व्यवसाय की प्रकृति कृषि
6. श्रेणी (स्थिर/चल/साप्ताहिक बाजार का पथ विक्रेता)
7. पथ विक्रय का स्थान/बैंडिंग जोन
8. पथ विक्रय की अवधि 8:00 से 10:00 रा. तक
9. परिवार के नाम निवेशिनी का नाम सुनिता
10. परिवार के सदस्यों के नाम
11. वेधला निर्गत होने की तिथि से 5 वर्ष तक मान्य ।

दिनांक 2.3.2019 - 1.3.2024



हस्ताक्षर
प्राधिकृत अधिकारी
नगरीय पथ विक्रय समिति

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नगर निगम गाजियाबाद (उत्तर प्रदेश)

शहरी पथ विक्रेता प्रमाण पत्र

(पथ विक्रेता-आजीविका का संरक्षण और पथ विक्रय का विनियम, अधिनियम 2014, की धारा 24 के अन्तर्गत)

पंजीकरण सं० 3605 - वैण्डर आई० नं० 2453 दिनांक 30/1/2019

पथ विक्रेता का नाम विक्रम पिता/पति का नाम सुमेर

पथ विक्रेता की आयु लिंग पुरुष जाति हिन्दू

आवासीय पता गेलाद गड़ी कसुंधरा गाजियाबाद

कार्यस्थल का पता कसुंधर-18

पथ विक्रेता की श्रेणी स्थिर पंजीकरण शुल्क

पंजीकरण वैधता (3 वर्ष), दिनांक 30/1/2019 से दिनांक 29/1/2022 तक।

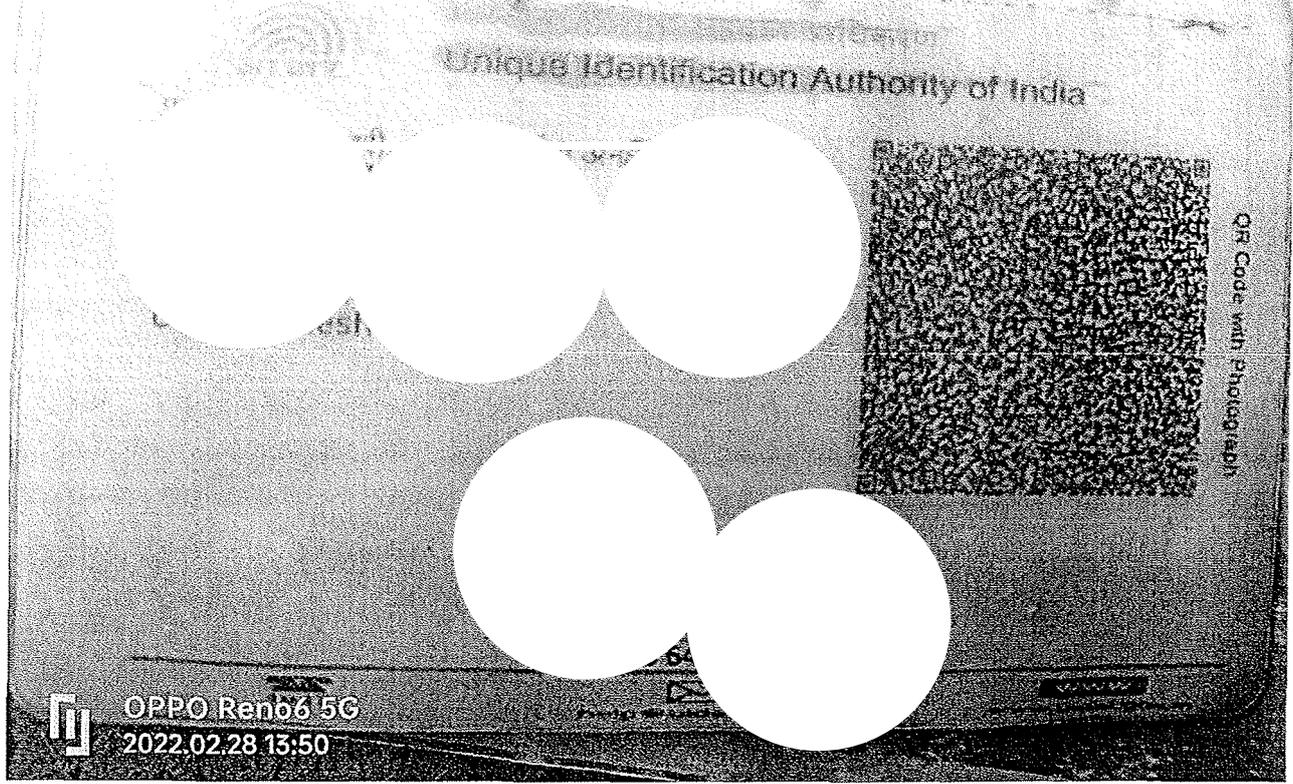
पंजीकृत पथ विक्रेता गाजियाबाद नगर निगम में टाउन वैण्डिंग कमेटी द्वारा निर्धारित वैण्डिंग जोन में वैण्डिंग कार्य के लिए अधिकृत होगा।

अधिकृत प्रतिनिधि
गाजियाबाद नगर निगम

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(151)

67



NO 320
DHARA,



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67-A

LIST OF ALLOTTED SHOPS

<u>S.no.</u>	<u>Name and father's name</u>	<u>Shop No.</u>
1.	Rakesh Sharma S/o. Bhikamber Sharma	<u>1</u>
2.	Sarfraj S/o. Kamaluddin	<u>2</u>
3.	Rampal, S/o. Sita Ram	<u>3</u>
4.	Jamuna Kumar S/o. Satyanarain	<u>4</u>
5.	Amit Juneja S/o. Banshilal	<u>5</u>
6.	Mujaffar W/o. Rajiya Begum	<u>6</u>
7.	Mustafa Khan S/o. Tasavvar Khan	<u>7</u>
8.	Naresh S/o. Kishori Lal	<u>8</u>
9.	Subhash Singh S/o. Ramsumer Singh	<u>9</u>
10.	Harishankar S/o. Bhawani Chander Sharma	<u>10</u>
11.	Satish Sharma S/o. Bhikambar	<u>11</u>
12.	Chetan S/o. Satyadeep Singh	<u>12</u>
13.	Arvind S/o. Netrapal Singh	<u>13</u>
14.	Ajit Kumar S/o. Udayveer singh	<u>14</u>
15.	Amit S/o. Somenath	<u>15</u>
16.	Sunil Sharma S/o. Avinash Sharma	<u>16</u>
17.	Avinash Chander Vs Hukam Chand	<u>17</u>
18.	Ravi S/o. Manmohan	<u>18</u>
19.	Satish Pandey S/o. Vidhur Prakash	<u>19</u>
20.	Vikarm S/o. Sumer	<u>20</u>

67-B

21.	Kamaluddin S/o. Samshuddin	<u>21</u>
22.	Kartikay Sharma S/o. Praveen Sharma	<u>22</u>
23.	Lokesh Sharma S/o. Govinde	<u>23</u>
24.	Shivam Saini S/o. Praveen Saini	<u>24</u>
25.	Sushama Jain W/o. Kishan Kumar Jain	<u>25</u>
26.	Jyoti Jain W/o. Kunal Jain	<u>26</u>
27.	Priyanka D/o. Raj Singh	<u>27</u>
28.	Sonal W/o. Puneet	<u>28</u>
29.	Ruby Gupta W/o. Satish Gupta	<u>29</u>
30.	Anurag S/o. Jitender Pratap Singh	<u>30</u>
31.	Manasvi Sengar S/o. Ramesh Chandra	<u>31</u>
32.	Babita W/o. Sanjay	<u>32</u>
33.	Trilok Sharma S/o. Satish Sharm	<u>33</u>
34.	Jitender Kumr S/o. Shishpal	<u>34</u>
35.	Roshani Verma W/o. Ravinder Verma	<u>35</u>
36.	Vireder S/o. Nek Ram Singh	<u>36</u>
37.	Suresh W/o. Devideen	<u>37</u>
38.	Anjali W/o. Pradeep Choutala	<u>38</u>
39.	Usha W/o. Raju Chouhan	<u>39</u>
40.	Sumit Kumar S/o. Anil Kumar	<u>40</u>
41.	Praveen Kumar S/o. Surajbhan Saini	<u>41</u>



शहर को वेंडिंग जोन का तोहफा, वसुंधरा जोन में हुई शुरुआत

- Updated on 10/7/2021

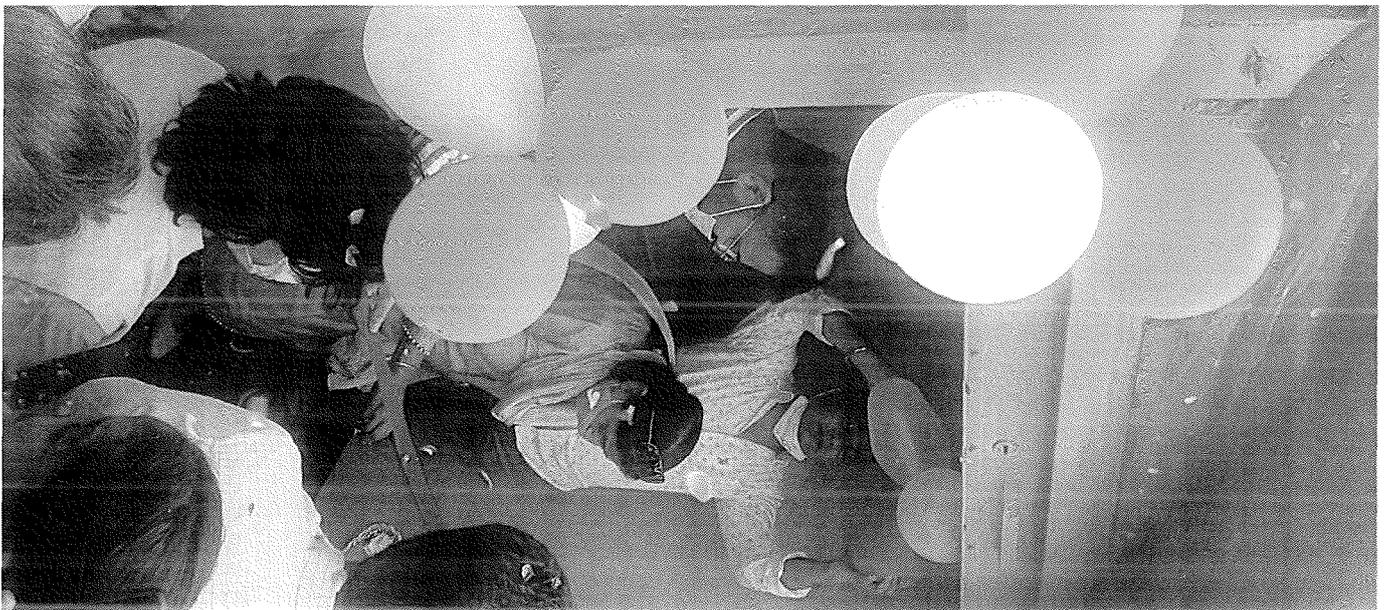
नई दिल्ली/टीम डिजिटल। महापौर आशा शर्मा और डूडा परियोजना निदेशक व नगर आयुक्त महेंद्र सिंह तवर ने वीरवार को वसुंधरा जोन में वेंडिंग जोन का शुभारंभ किया। महापौर ने नारियल फोडकर कियोस्क का उद्घाटन किया। इस मौके पर 5 विक्रेताओं को किओस्क सौंपी गए। नगर आयुक्त महेंद्र सिंह तवर ने बताया कि इसी प्रकार के किओस्क शहर के अन्य जोनों में भी लगाए जाएंगे। जिससे शहर वासियों को राहगीरों को भीड़ भाड़ से मुक्ति मिलेगी और अवैध अतिक्रमण को हटाया जा सकेगा। प्रथम चरण में वसुंधरा जोन में 35 से 40 किओस्क स्थापित किए जाएंगे। दूसरे चरण में 25 की कियोस्क वसुंधरा जोन में ही स्थापित किए जाएंगे, अन्य भीड़भाड़ इलाकों में भी पथ विक्रेताओं हेतु कियोस्क बनाने की योजना चल रही है।

कियोस्क हासिल करने वाले पथ विक्रेताओं ने भी खुशी जाहिर करते हुए कहा कि कियोस्क मिलने के बाद वह काफी राहत महसूस कर रहे हैं। उन्होंने बताया कि पहले निश्चित स्थान में होने के कारण व्यापार करने में काफी कठिनाई आ रही थी। अब आसानी से अपने किओस्क में सामान रखकर माल बेचने में सुविधा रहेगी। इस दौरान क्षेत्रीय पार्षद पति राजकुमार, नरेश भाटी, सिद्धि प्रधान, प्रीति, जोनल प्रभारी सुनील राय एवं अन्य लोग शामिल रहे।

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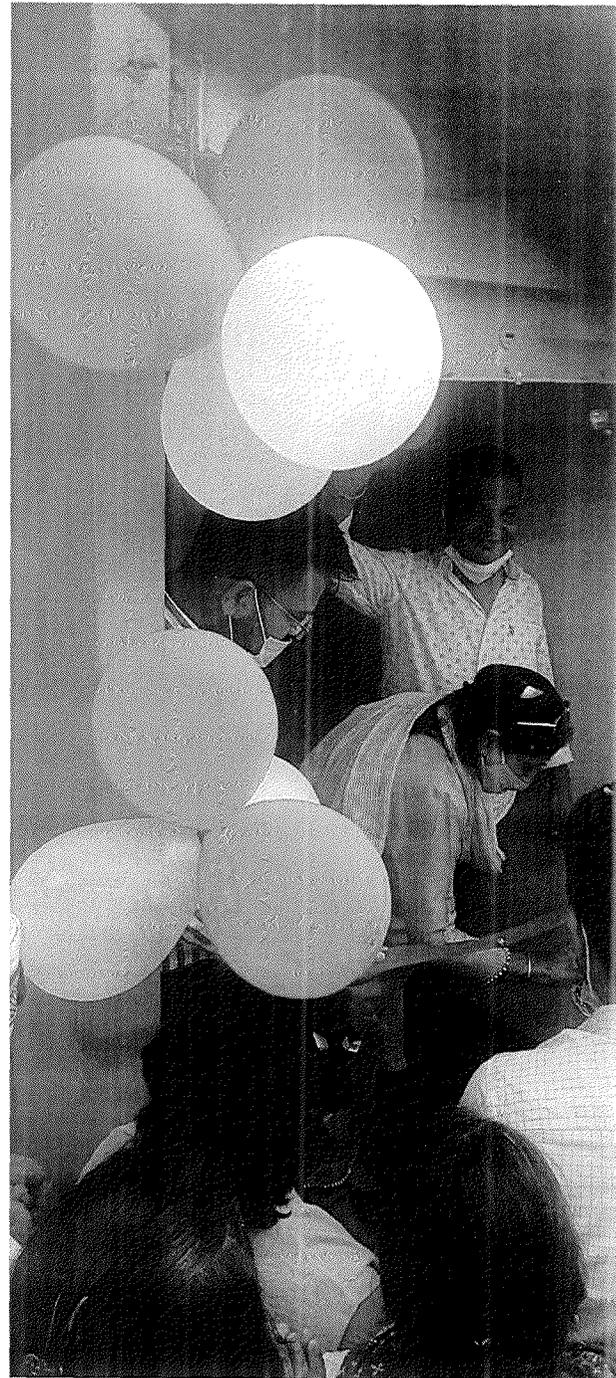
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[Handwritten signature]

ANNEXURE-R/3-73

U.P. HOUSING DEVELOPMENT BOARD

104, Mahatma Gandhi Marg, Lucknow - 226001

CHEQUE / BANK DRAFT PAY IN SLIP

No. Agent

A/C No - 50200027589241

Dated 07/2/2021

Town G.Z.B.

H.D.F.C. Bank

Sect-15, VASUNDHRA.

Please acknowledge the Cheque the / Bank Draft as per details below and credit the same to Saving Bank / Account U.P. Avas Evam Vikas Parishad maintained in your Bank. The enclosed collans in triplicate & credit advice along with one list may please be sent to this office at the earliest after credit of the Cheque Bank Drafts to the above account

S.NO.	S.No. of Daily Collection Register	Name of Remitter	Particulars of Cheque /Bank Draft			Amount	
			Name of Issuing Bank	Cheque /Draft Number	Date	Rs	P.
1.		मोहित कुमार व्यव. भूखण्ड सं. 15/SCP-05	यूनियन बैंक आर्क डेव्लप इन्डिया गाँव	866897	26/21	3,12,700	00
2.		अभिषेक कुमार व्यव. भू. सं. 15/SCP-11	do वसुंधरा शाखा गाँव	422664	26/21	3,15,343	00
3.		सरिता वर्मा व्यव. भूखण्ड सं. 15/SCP-07	P.N.B. वसुंधरा गाँव	815790	22/21	3,05,000	00
4.		अभय लामगी व्यव. भूखण्ड सं. 15/SCP-06	do	815795	26/21	3,02,100	00
5.		सखबीर सिंह व्यव. भूखण्ड सं. 15/SCP-04	एकसीस बैंक नोएडा, सेक्टर 6 B.N. (H.P)	041069	26/21	2,99,376	00
6.		अनीष शर्मा व्यव. भूखण्ड सं. 15/SCP-03	यूनियन बैंक आर्क डेव्लप नगर विकास, गाँव गाँव	3615796	26/21	3,02,037	00



DAO

EMO/IAHC

Accountant

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74

U.P. HOUSING DEVELOPMENT BOARD

104, Mahatma Gandhi Marg, Lucknow -226001

CHEQUE / BANK DRAFT PAY IN SLIP

No.....
Agent

A/C No- 50200027589241

Dated 07/02/2021

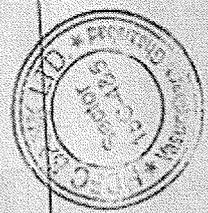
Town- G.B.

H.D.F.C. Bank

Part-15, VASUNDHRA

Please acknowledge the Cheque the / Bank Draft as per details below and credit the same to Saving Bank / Account U.P. Avas Evam Vikas Parishad maintained in your Bank. The enclosed coalians in triplicate & credit advice along with one list may please be sent to this office at the earliest after credit of the Cheque Bank Drafts to the above account

S.NO.	S.No. of Daily Collection Register	Name of Remitter	Particulars of Cheque /Bank Draft			
			Name of Issuing Bank	Cheque /Draft Number	Date	Rs Amount p.
7.		सुमित कल्याण वाव भूखण्ड सं० 15/SCP-10	राजसीर बैंक से०-62 नोएडा (उ०)	041073	26/2	3,12,682=00
8.		अनुज कुमार वाव भूखण्ड सं०-15/SCP-01	S.B.I. Bank आहिल्या राय इन्दिरापुरम काठगढ़	520155	26/2	3,02,050=00.



EMO/AHC

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गिरीश शर्मा

भूतपूर्व सैनिक, इंजीनियर और लेखक
वार्ड 74 से पार्षद प्रत्याशी

अपने पार्षद प्रत्याशी को जानें

निर्दली

शिक्षा:

- एम ए (इंग्लिश लिटरेचर) - फर्स्ट डिवीजन
- डिप्लोमा इन इलेक्ट्रिक इंजीनियरिंग,
इंटरनेशनल एक्सपोर्ट मैनेजमेंट
और कंप्यूटर एप्लिकेशन्स

अवार्ड्स

- सोशल रत्र अवार्ड,
जनैलिस्ट मीडिया कॉन्सिल
- मार्केटिंग टीम ऑफ द इयर

सामाजिक संस्थाओं से सम्बन्ध

- सफाई एक्स्प्रेस की फाउंडर
- रास-हिंडव में अस्पताल फलाना ग्राम
आंदोलन समिति
- वेशाली - मोरडा - मोहननगर - मेरठ
- आरटी आई एक्टिविस्ट (स्यत्र)

www.ward74vasunihara.com

सिर्फ अपने बारे में नहीं, सबके बारे में

76

अपने पार्षद प्रत्याशी को जाने



गिरीश शर्मा

भूतपूर्व मैनिफेस्ट, इंजीनियर और लेखक
वार्ड 74 से पार्षद प्रत्याशी

शिक्षा:

- एम ए (इंग्लिश लिटरेचर) - फर्स्ट डिवीजन
- डिप्लोमा इन इलेक्ट्रिकल इंजीनियरिंग,
इंटरनेशनल एक्सपोर्ट मैनेजमेंट
और कंप्यूटर ऐप्लिकेशन्स

अवार्ड्स

- सोशल रन अवार्ड, जर्नलिस्ट मीडिया कॉन्सिल
ऑफ इंडिया
- मार्केटिंग टीम ऑफ द ईयर

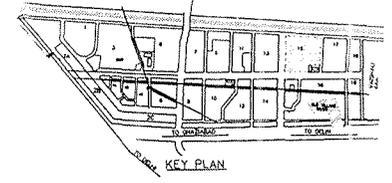
सामाजिक संस्थाओं से सम्बन्ध

- सफाई एक्सप्रेस को-फाउंडर
- ट्रांस-हिंडन में अस्पताल कॉलेज स्टेडियम
आंदोलन समिति
- वैशाली - नॉएडा - मोहननगर - मेट्रो विस्तार संघर्ष समिति
- आर टी आई एक्टिविस्ट (स्वतंत्र)

www.ward74vasundhara.com

सिर्फ अपने बारे में नहीं, सबके बारे में सोचो

UPAVP
ARCHITECTURAL AND PLANNING SECTION UNIT-6
16A/801, VASUNDHARA YOJNA,
GHAZIABAD
Email: apunit6@indiatimes.com



LEGEND :

S. NO.	DESCRIPTION	OFFERED	TO BE OFFERED AREA
A	PLANNED POCERTS		
1.	ADDITIONAL PLOTS		
2.	RESIDENTIAL PLOTS	PROPOSED	23888.88
3.	BULK SALE	PROPOSED	14247.78
4.	SCHOOLS	EXISTING	8888.88
5.	COMMERCIALS	EXISTING	8888.88
6.	OTHERS	EXISTING	8888.88
7.	FACILITY PLOTS	EXISTING	8888.88
8.	UNPLANNED POCERTS	EXISTING	8888.88

LEGEND LAYOUT:

SECTOR AREA	NO. OF PROPERTIES	POPULATION	DENSITY	FACILITIES
SEC.15 21.90H 901	7212	320	P/H	PR.SCH COMM.CNTR -1

LEGEND PROPERTIES SECTOR 15

TYPE OF PROPERTY	OFFER	ALLOTTED	REMAINING	DSC
RES.	004	903	1	
COMM.P	57	31	6	
SCHOOL	2	2		
NUR.HOCH	4	2	2	

SCALE:
1 :

ARCHITECTURE & PLANNING UNIT-6
U.P. AVAS EVAM VIKAS PARISHAD,
GHAZIABAD

REVISED LAYOUT OF SECTOR-15
VASUNDHARA YOJNA, GHAZIABAD

DEALT BY:
PRAVEEN KUMAR
DRARCHT'S MAN

CHECKED BY:
CHAIURMUKUT
A.E. (C.D.-22)

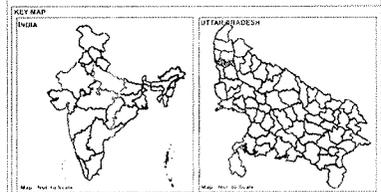
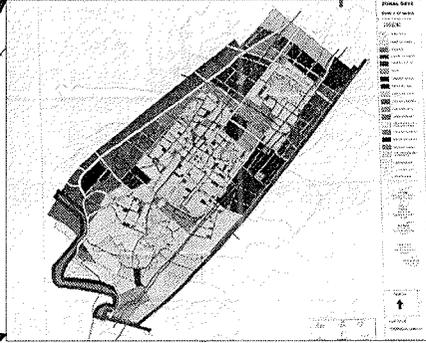
DATE:
28/01/2014

A. D. ARYA
ASST. ARCH. PLANNER

SANJEEV KASHYAP
ARCHITECT PLANNER

LOP SECTOR-15
VASUNDHARA, GHAZIABAD
SCALE 1:4000

TRUE COPY



- Legend**
- Ghaziabad Planning Boundary
 - SADA Boundary
 - RRTS Stations
 - RRTS Influence Area
 - Metro Influence Area
 - RRTS Track Influence Area
 - Railway Line
 - RRTS Alignment
 - Conversion Under Section 13
 - Developed Area Hi-Tech
 - Sun City Proposed Boundary
 - Sewerage Treatment Plant/WTP
 - Institutional Green
 - 5. Industrial**
 - Light & Small Industry
 - Medium Industry
 - Industry (UP/SIC)
 - 6. Transportation**
 - Railway Track
 - Railway land
 - Transport Nagar/Bus Station
 - 7. Recreational**
 - City Forest
 - Park and Play Ground
 - River Protected Area
 - Regional/Local Recreation
 - 8. Others**
 - Defence Land
 - River/Canal/Nala/WaterBody
 - High Tension Line
 - Bandha
 - Crematorium & Graveyard
 - Non conforming (A to R)
 - 9. Hi-Tech**
 - Hi-tech city
 - 10. Agriculture**
 - Agriculture
 - Highway Facility Corridor
 - Existing Road
 - Proposed Road
- PLU**
- 1. Residential**
 - High Density
 - Medium Density
 - Low Density
 - Section 13 (P/MAY)
 - Gramin Abadi
 - Non-Conforming Use (A to R)
 - Mixed
 - 2. Commercial**
 - Main Commercial Area
 - Commercial
 - Wholesale Commercial
 - 3. Office**
 - Office
 - 4. Public & Semi-Public**
 - Public & Semi-Public
 - Community Facility
 - Solid Waste Management
- Abbreviations**
- * SADA= Special Area Development Authority
 - * RRTS= Regional Rapid Transit System

TOWARDS DELHI

TOWARDS DELHI

TO MEERUT

Zonal Development Plan-1

Towards Hapur

No.	Ghaziabad Development Authority	Signature
1	Mr. Navin Singh, Commissioner, Special District, Meerut	
2	Mr. Anand Kumar Singh, Chairman, Ghaziabad Development Authority, Ghaziabad	
3	Mr. Anand Kumar Singh, District Engineer, Ghaziabad	
4	Mr. Anand Kumar Singh, District Engineer, Ghaziabad	
5	Mr. Anand Kumar Singh, District Engineer, Ghaziabad	
6	Mr. Anand Kumar Singh, District Engineer, Ghaziabad	
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19	Mr. Anand Kumar Singh, District Engineer, Ghaziabad	
20	Mr. Anand Kumar Singh, District Engineer, Ghaziabad	

Land use shall be decided after objections & suggestions hearing.

Note

- * In Areas proposed for Hi-tech City, if there is any parcel of land is not part of the Hi-tech City will be considered as agricultural land.
- * Residential land use of Integrated City in village Hasanpur Lodha will be applicable after depositing land use conversion charges.
- * Proposed Landuse of Zonal Plan (Notified) shall be applicable as it is.

Proposed Landuse Plan-2031 (Draft)

Scale
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Client

Town and Country Planning Department to R Under the Department of Housing & Urban Planning, Government of Uttar Pradesh

Ghaziabad Development Authority, Government of Uttar Pradesh

Consultant

DDF Consultants Private Limited, New Delhi

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ANNEXURE R/8

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Hon'ble N.G.T. Case (Time-bound/Important)

Office of the Ghaziabad Municipal Corporation

L.No.1088/Vidhi/2022-23

Dated 17.06.2022

1. Chief Engineer (Works)
2. Zonal Incharge (Vasundhra Zone)
3. Estate Superintendent,
4. Enforcement Incharge
Ghaziabad Municipal Corporation.

O.A. No.287/2022 Amit Kishore & Others Vs. U.P. Pollution Control Board & Others pending before the Hon'ble National Green Tribunal, New Delhi pertains to Khokha/iron structure raised at green belt in Sector 15 & 17 Vasundhra, while Vasundhra Scheme has already been transferred to Ghaziabad Municipal Corporation. Having carried out pucca construction of Green Belt, Municipal Corporation has made vending zone having fixed/erected Khokha at 63 places in Sector 15. Petitioner has prayed to remove khokha, in question and to restore 5,50,145 sq. meter green belt. Next date for filing reply in the case is fixed as 29.07.2022 and operative part of order passed by the Hon'ble Tribunal on 29.04.2022 is as under:-

"Let notice of the application be issued to the respondents. Replies by the respondents be filed within two months detailing their response to the averments made in the petition particularly as to present status of the green belts, 123 parks and 80 open spaces as mentioned in the application, status the of in Master Plan as well as their present status with encroachments, if any and steps taken for removal of such encroachments and all material


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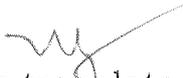
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detail regarding project of vending zone developed in green belt of Sector 15, the agency involved in development of the same and procedure followed for the allotment with names of the allottees.”

Para-wise report of the above-said case obtained from Estate Department/Works Department/Horticulture Department, wherein, all the three Department made aware that they have not made any allotment of Khokha (Stall) at the site, in question.

Therefore, as mentioned supra, in the light of order dated 29.04.2022 passed by the Hon'ble Tribunal, you are hereby directed that having removed khokha/iron structure raised at Green Belt in Sector 15 & 17 Vasundhra, please forward report to the understand sothat counter affidavit/compliance report may be filed before the Hon'ble Tribunal.

Sd/-
Mahender Singh Tanwar
(I.A.S)
Municipal Commissioner
Ghaziabad Municipal Corporation


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कार्यालय गाजियाबाद नगर निगम

पत्रांक- 1088 दिनांक- 17/06/2022

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1. मुख्य अभियंता (निर्माण)
2. जूनियर प्रभारी (वसुन्धरा जौन)
3. सम्पत्ति अधीक्षक,
4. प्रवर्तन प्रभारी,

गाजियाबाद नगर निगम।

कृपया माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष विचाराधीन ओएमओ संख्या-287/2022 अमित किशोर व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में वाद का सम्बन्ध वसुन्धरा सी-15 व 17 में ग्रीन बेल्ट पर खोखे/आवरन स्ट्रक्चर से है। जबकि वसुन्धरा योजना गाजियाबाद नगर निगम को हस्तगत की जा चुकी है। नगर निगम द्वारा ग्रीन बेल्ट को पक्का करके सी-15 में 63 स्थानों पर खोखे रखकर वैडिंग जौन बना दिया गया है। याचिकाकर्ता द्वारा प्रश्नगत खोखों को हटाकर 5,50,145 वर्ग मीटर ग्रीन बेल्ट को रिस्टोर करने की प्रार्थना की गयी है। वाद में प्रतिशत दरखिल करने की अंतिम दिनांक-29.07.2022 नियत है तथा मा0 अधिकरण द्वारा दिनांक-29.04.2022 को पारित किये गये आदेश का क्रियात्मक अंश निम्नवत् है:-

Let notice of the application be issued to the respondents. Replies by the respondents be filed within two months detailing their response to the averments made in the petition particularly as to present status of the green belts, 123 parks and 80 open spaces as mentioned in the application, status thereof in Master Plan as well as their present status with encroachments, if any, and steps taken for removal of such encroachments and all material details regarding project of vending zone developed in green belt of Sector 15, the agency involved in development of the same and procedure followed for the allotment with names of the allottees.

उपरोक्त वाद की प्रस्तरवार आख्या सम्पत्ति विभाग/निर्माण विभाग/उद्यान विभाग से प्राप्त की गयी जिसमें उक्त तीनों विभागों द्वारा अवगत कराया गया कि उनके द्वारा कोई भी खोखे का आवंटन प्रश्नगत स्थल पर नहीं किया गया है।

अतः उपरोक्तानुसार मा0 अधिकरण द्वारा पारित आदेश दिनांक-29.04.2022 के आलोक में आपको निर्देशित किया जाता है कि वसुन्धरा सी-15 व 17 में ग्रीन बेल्ट पर खोखे/आवरन स्ट्रक्चर को हटाकर अयोहरताक्षरी को अख्या प्रेषित करने का कष्ट करें। ताकि मा0 अधिकरण के समक्ष प्रतिशत दरखिल/अनुपालन आख्या दाखिल की जा सकें।

AE/JE

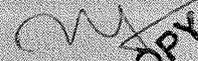
कृपया आवश्यक सरपंचाई करें।

EE(CIVIL)



महेन्द्र सिंह नंवर
(अधीक्षक)

नगर आयुक्त
गाजियाबाद नगर निगम।


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ANNEXURE-R/9 83

Proposed Draft

UTTAR PRADESH SHASAN
NAGAR VIKAS ANUBHAG-9

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no-111/9-9-2017-170ja/2006 . Dated-----May 2017

Notification

No.111/9-9-2017-170ja/2006

Lucknow Dated 10 May, 2017

In exercise of powers under section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act 2014 (Act no 7 of 2014) the Governor is pleased to make the following rules with a view to protecting the rights of urban street vendors and regulating street vending activities.

THE UTTAR PRADESH STREET VENDORS (PROTECTION OF LIVELIHOOD AND REGULATION OF STREET VENDING) RULES, 2017

Short title, extent and commencement

1. (1) These rules may be called the Uttar Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017.”
- (2) They shall be applicable to all Municipal Corporations, Municipal Councils and Nagar Panchayats in the State of Uttar Pradesh.
- (3) They shall come into force with effect from the date of their publication in the *Gazette*.

Definitions

2. (1) In these rules unless there is anything repugnant in the subject or context, :-
 - (a) “Act” means the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Act no 7 of 2014);
 - (b) “**Certificate of Vending**” means the certificate issued by the Town Vending Committee to authorize a vendor for the vending in such area as may be specified in the certificate;
 - (c) “**Form**” means a form appended to these rules .
 - (d) “**Director**” means an officer appointed as Director of Urban Local Bodies by the State Government under the provisions of The Uttar Pradesh Municipalities Act, 1916 and the Uttar Pradesh Municipal Corporation Act, 1959.
 - (e) “**Maintenance fee**” means the amount determined by the Municipality for the civic amenities and facilities provided to a vendor in the vending zone;
 - (f) “**Municipality**” means the Municipal Corporation , the Municipal Council or the Nagar Panchayat, as the case may be;
 - (g) “**No Vending Zone**” means any area, place, location or a zone or part of it which is declared for not carrying on vending activities;

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- (h) "Plan" means a plan prepared under section 21 of the Act;
- (i) "Restricted Vending Zone" means an area, place, location or a zone or part thereof where vending activities are permitted during certain period of time;
- (j) "Restriction-free Vending Zone" means an area, place or location or a zone or part thereof where a street vendor may be allowed for street vending activities without any restriction;
- (k) "Scheme" means the scheme framed by the State Government under section 38 of the Act;
- (l) "Vending Charges" means the charges paid by a vendor from time to time who has been issued certificate of vending.

(2) Words and expressions not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.

Prohibition

- 3. (1) No Person shall, without certificate of vending under these rules, cover any place, display or install any thing in connection with sale or provide services or goods by vending on any public place or open space.
- (2) No person shall sell his wares or provide his services by vending or hawking in any areas or places other than mentioned in the certificate of vending.
- (3) No street vendor shall have the right to carry on the business of street vending activities in any areas and places for which they do not have certificate of vending given by the Town Vending Committee.

Constitution of Town Vending Committee

- 4. (1) There shall be constituted a Town Vending Committee in each municipality in accordance with the provisions of section 22 of the Act. The term of the Committee, shall be for a period of five years from the date of its first meeting;

Provided that the State Government may dissolve a Town Vending Committee if it is of opinion that the Committee is not functioning in accordance with the provisions of the Act, rules and schemes made thereunder and shall constitute a fresh Town Vending Committee within three month from the date of dissolution of the set a new Committee,

(2) Each Town Vending Committee shall consist of;

- (a) the Municipal Commissioner or the Executive Officer, as the case may be, who shall be the Chairperson;
- (b) Members, whose number shall be,
 - (i) not more than ten in case of Nagar Panchayat,
 - (ii) not less than ten and not more than twenty in case of Municipal Council, and,
 - (iii) not less than twenty and not more than forty, in case of Municipal Corporation,
- (c) the number of members nominated on the basis of merit in

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transparent manner by the Municipal Commissioner or Executive Officer to represent the Non Government Organizations and the Community Based Organizations shall not be less than ten percent;

- (d) the number of members representing the street vendors of the municipal area shall not be less than forty percent who shall be elected from amongst themselves in the manner provided under rule-5;

Provided that one third of members representing the street vendors shall be from amongst women vendors.

Provided further that due representation shall be given to the Scheduled castes, the Scheduled Tribes, other backward classes, minorities and persons with disabilities from amongst members representing street vendors.

- (e) remaining members shall be nominated from amongst the following categories -
- (i) the members or corporators of the municipality whose number shall not more than two nominated by the Chairperson,
 - (ii) Medical Officer of Health of the Municipality. (wherever available)
 - (iii) one representative of the traffic police, nominated by the Superintendent of Police (Traffic),
 - (iv) one representative of the local police, not below the rank of Circle officer nominated by the Senior Superintendent of Police,
 - (v) representatives of the City level registered market associations and traders' associations nominated by the Chairperson of a Municipality whose number shall not be more than two;
 - (vi) not more than two members from Residents Welfare Associations nominated by the Municipal Commissioner or Executive Officer;
 - (vii) one representative of the district administration nominated by the District Magistrate;
 - (viii) one representative of the lead bank, nominated by the Chief Manager;
 - (ix) one representative of a Uttar Pradesh Housing and Development Board, nominated by the Housing Commissioner;

- (x) one representative of a Development Authority, nominated by the Vice Chairman thereof;
- (xi) one representative of the Town and Country Planning, Uttar Pradesh nominated by the Chief Town and Country Planner;
- (xii) one representative of the Public Works Department of the State nominated by the Chief Engineer,
- (xiii) one representative of the Uttar Pradesh Power Corporation, nominated by the Executive Engineer,
- (xiv) One representative of the Fire Department, of the State nominated by the Superintendent of Police (Fire),
- (xv) An officer of the Municipality, nominated by the Municipal Commissioner or Executive Officer as the case may be, who shall act as Member-Secretary.

(3) If in the opinion of the State Government any member of Town Vending Committee persistently defaults in the performance of his duties imposed on him by/or under the Act or these rules or abuses his powers, the State Government may, by order, remove such member from the Town Vending Committee;

Provided that such member shall be given an opportunity of being heard before his/her removal.

Manner of Election among street vendors

5. (1) A member from street vendors shall be elected in following manner-
- (a) the Municipality concerned shall publish a notice calling for application from registered associations of the street vendors for membership of Town Vending Committee, in any two prominent daily newspapers having circulation in such municipality. A copy of the notice shall also be displayed in any conspicuous place in the local markets under the jurisdiction of the municipality.
 - (b) the aforesaid notice shall contain, amongst other things, the date of publication of notice, form for the application, the last date and manner of submission of the application .
 - (c) the aforesaid notice shall be published thirty days prior to last date for the submission of the applications for membership of Town Vending Committee.
 - (d) any person , being a member of any association may apply to his association for the membership of Town Vending Committee along with the proof of his/her identity, address and the character certificate.
 - (e) the association of street vendors may elect its members out of the members applied therefor under clause (d) and

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recommend for membership of Town Vending Committee.

- (f) the municipality shall seek informations , with respect to , particulars of the applicants recomonded under clause(e), details of work experience , particularly in the area of street vending within the jurisdiction of the municipality and such other details as it may think fit.
 - (g) on submission of the recommendations referred to in clause(e), the Municipal Commissioner or Executive officer shall allot a unique application number to each recommended applicant and communicate to all applicants as well as the vendor associations .
 - (h) if recommendations received are more than the required numbers , the municipality shall select the required members on the basis of lottery . Such lottery shall be held in the presence of the interested parties.
 - (i) the municipality shall publish the aforesaid informations and also the list of nominated members of Town Vending Committee on its website .
 - (j) the formation of Town Vending Committee shall be published on the website of the concerned municipality and be issue a press note regarding it.
- (2) The Municipal Commissioner or Executive Officer may appoint a Committee consisting of three officers of the municipality for the purpose under sub rule (1)

**Functions of
Town Vending
Committee**

6.

The functions of Town Vending Committee shall be:-

- (a) to conduct a survey of all existing street vendors within the area under its jurisdiction and to ensure their accommodation in the vending zones subject to the norms and holding capacity of the vending zone;
- (b) to issue certificate of vending subject to such terms and conditions and within such period as specified in the scheme including the restrictions specified in the plan for street vendor;
- (c) to cancel or suspend the certificate of vending where street vendor commits breach of any terms or conditions specified for regulating street vending after giving him an opportunity of being heard;
- (d) to ensure that the identity card should be issued to every street vendor who has been provided certificate of vending;
- (e) to monitor the civic facilities to be provided to the street vendors by the municipality;
- (f) to recommend to the municipality for demarcating areas for vending with no restriction, areas, with restriction with regard to the dates, days and time and, areas which would be earmarked as no vending zones;
- (g) to recommend to the municipality for preparing a plan to

promote the vocation of street vendors covering the matters contained in the First Schedule of the Act.

- (h) to recommend to the municipality for determining natural markets ;
- (i) to set the terms and conditions for vending;
- (j) to collect fees or other charges;
- (k) to decide the standards regarding an area or a place or a location to be made available to the vendors;
- (l) to ensure continuation and up-gradation of weekly markets;
- (m) to monitor the implementation and execution of vending scheme framed under section 38 of the Act;
- (n) to fix vending fee from time to time;
- (o) to furnish return or annual report from time to time to the municipality and the State Government;
- (p) to maintain and update records of the street vendors in detail;
- (q) to publish street vendors' charter ;
- (r) to carry out social audit of its activities;
- (s) to send recommendations to the State Government to undertake promotional measures of making available credit, insurance and other welfare schemes of social security to the street vendors;
- (t) to assess and determine maximum holding capacity of each vending zone;
- (u) to undertake periodic survey/census to assess the increase or decrease in the number of vendors in the municipality;
- (v) to ensure that the quality of products and services provided to the public is as per standards of public health, hygiene and safety laid down by the municipality and other authorities;
- (w) to encourage and facilitate the organizations of weekly markets, festival Bazars, night markets to celebrate important occasions, holidays including city/town\market formation day etc;
- (x) to ensure that those mobile vendors who have been allotted stalls /vending spots/ vending areas are actually using them and take necessary action to ensure that these are not rented out or sold to others; and
- (y) any other functions as may be assigned from time to time by the State Government or the municipality concerned.

Meeting of 7. Town Vending Committee

(1) The Town Vending Committee shall meet at least quarterly in every year for the transaction of business at such place and such time as may be decided by its Chairperson within the jurisdiction of the Municipality.

(2) A list of business to be transacted at every meeting except an adjourned meeting shall be sent to each member of the Town Vending Committee at least forty eight hours before the time fixed for each meeting:

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Provided that if the list of business is sent by post it shall be so sent that it may be served to the members within stipulated time.

(3) The Chairperson of the Town Vending Committee may, whenever he thinks fit, and shall, upon the requisition made in writing by not less than one-third of the total number of members of the Committee, call a meeting of the Committee.

(4) The Town Vending Committee may associate any person or persons having special knowledge or experience in respect of matters within the ambit of the Town Vending Committee and may pay him/her or them such allowance as may be determined by the Committee.

(5) The Town Vending Committee may pay such allowances to the street vendors elected as members of Town Vending Committee and the members nominated under the provisions of clause (b) and (c) of sub-rule (2) of rule 4, except the officials, as may be determined by it.

Quorum 8. No business shall be transacted at any meeting of the Committee unless at least one third of total number of members thereof, is present throughout the meeting.

Decisions in the meeting of the Town Vending Committee 9. (1) All matters required to be considered and decided by the Committee, shall be determined by a majority of members present and voting.
(2) Keeping in view the exigencies of matter, the Committee may take decisions by circulation of the agenda.
(3) The proceeding of the last meeting shall be confirmed in the next meeting of the Committee.
(4) In order to implement the decisions of the town vending committee, the Municipal Commissioner or the Executive Officer as the case may be, shall designate an officer who shall be responsible for implementing its decisions.

Provision of office space, staff and secretary for Town Vending Committee 10. The municipality shall provide the Town Vending Committee proper office space with adequate furniture, sufficient number of employees and an officer to act as secretary of the Committee.

Sub-Committees 11. (1) The Town Vending Committee may constitute one or more sub-committees to discharge any of its functions.
(2) A sub-committee constituted under sub-rule (1) shall have such powers and perform such functions as the Town Vending Committee may from time to time delegate or confer.

Survey of Street Vendors 12. (1) The Town Vending Committee shall conduct a survey of all existing street vendors within the area under its jurisdiction in the municipality in accordance with the provisions of section 3 of the Act.
(2) The survey shall be conducted zone, ward or market wise as the case may be in **Form-1** and all the data shall be stored digitally.

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Registration of Street Vendors 13.

- (1) All street vendors in each municipality, identified under the survey carried out under rule 11 shall be registered on the basis of reliable means of identification at a nominal fee fixed by the Town Vending Committee.
- (2) Those who wishes to take up street vending for the first time shall have to apply for registration as vendor provided they give a statement on oath that they do not have any other means of livelihood and shall be personally operating from the vending spot, with the help of his family members. Certificate of vending to him may be issued subject to availability of space in the vending zone.
- (3) The power to register the vendors in **Form-2** would be vested with the Town Vending Committee or any officer authorized by it in this behalf.
- (4) Registration may be renewed after every five years.
- (5) The street vendors, identified under the survey who have not completed the age of fourteen years on the date of application, shall not be registered.

Issue of Certificate of Vending 14.

- (1) Every street vendor identified under survey carried out under rule - 11 and registered under rule-12, shall be issued a certificate of vending in Form-3 by the Town Vending Committee or any officer of the municipality authorized by it in this behalf.
- (2) Every street vendor shall follow the conditions mentioned under section 5 of the Act.
- (3) The certificate of vending shall be issued under any one of the following categories, namely,-
 - (a) a stationary vendor, or
 - (b) a mobile vendor, or
 - (c) vendors in weekly markets , or
 - (d) any other category as may be specified in the scheme or as may be determined by the Town Vending Committee.
- (4) The terms and conditions on which the certificate of vending shall be issued after giving an undertaking in Form-2 are:-
 - (i) there shall be restrictions to build permanent structure for stationary vending;
 - (ii) street vendor shall pay the fees as determined by the Town Vending Committee regularly and timely;
 - (iii) waste produced during street vending shall not be thrown on road, footpath, or in drains or sewer line. The waste shall be collected in a dustbin and be handed over to the agency authorized by the municipality for door to door collection. For this service, they have to pay monthly user charges;
 - (iv) every street vendor shall maintain cleanliness at the place of vending and the adjoining areas. Food street vendors selling eatables shall maintain public health and personal hygiene;

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- (v) vending shall be carried only on the allotted place and time mentioned in the vending certificate. Any contravention shall be treated as violation of the Act and the scheme and the vendor shall be liable to such penalty as may be determined under the provisions of the Act which includes the cancellation of the vending certificate;
 - (vi) street vendor shall ensure maintenance of civic amenities and safety of public property in Vending zone and the adjoining areas;
 - (vii) street vendor shall ensure that smooth flow of traffic/vehicles and public convenience are not hindered due to vending activities;
 - (viii) the streets vendors shall not sell prohibited goods. They shall not do any such activity/ work/ business/service which pollutes the environment or causes public hindrance /nuisance;
 - (ix) if necessary, street vendor may be relocated under the provisions of section 18 of the Act to the adjoining vending zone on the availability of space;
 - (x) there shall be no vending activities on foot over bridges and flyovers;
 - (xi) outside places of worship, vendors can be permitted to carry on vending activities and to sell items required by the devotees for offering to the deity or for like flowers, sandalwood, candles, agarbatties, coconut, chadars, sweets etc. Town Vending Committee may take decision in this matter in accordance with the local circumstances and street vendors shall have to abide by these restrictions and instructions
- (5) The preference shall be given to the vendors belonging to the Scheduled Castes, the Scheduled Tribes, other Backward Classes, women, persons with disabilities and minorities for issuing the certificate of vending.
- (6) The certificate of vending shall be issued for five years. If all the terms and conditions were followed sincerely and no violation of rules and Act was committed, the certificate of vending shall be renewed further for the period of five years.
- (7) Every street vendor who has been issued certificate of vending shall pay to the municipality such vending fee as may be fixed by the Town Vending Committee keeping in view the local conditions and categories of street vendors.
- (8) Every street vendor shall pay to the municipality such periodic maintenance charges for the civic amenities and facilities provided in the vending zones as may be determined by the Municipality.

Demarcation of Vending Zones

- (9) Where the number of street vendors in a vending zone is found more than the holding capacity of that zone, the Town Vending Committee shall carryout a draw of lottery for issuing the certificate of vending for that vending zone. Remaining street vendors shall be accommodated in any adjoining vending zone where the proper place for street vending is available.
- 15. (1) In every municipality certain areas, places, wards or zones or part thereof may be declared as restriction free vending zone, restricted vending zone and no vending zone by the municipality on the recommendation of the Town Vending Committee.
- (2) Vending places and vendor markets shall be determined by the municipality concerned for the stationary vendors who carry out vending activities on regular basis at a specific location.
- (3) There shall be vending zones in every municipality consisting of one or more wards for mobile vendors, who may carry out vending activities in designated areas by moving from one place to another for vending their goods and services.
- (4) Certain places, areas, wards or zones may be designated as restricted vending zone where vendors may not carry out any kind of vending activities with regard to time and day etc.
- (5) Certain places, areas, wards or zones may be designated as no vending zone where vending activities shall be completely prohibited.
- (6) The municipality may make byelaws for the purposes of demarcation of vending zones keeping in view the local circumstances, needs, practicability and rationale.

Provision for creating new vending markets

16. In City/Town Master Plan, specific provisions for creating new vending markets at the time of finalization/revision of Master Plan, Zonal Plans and Local Area Plans shall be made. The space reserved in such plans should be commensurate with the current number of vendors and their rate of growth on perspective basis be based on the rate of growth over preceding five years.

Cancellation or suspension of certificate of vending

- 17. (1) Cancellation or suspension of the certificate of vending shall be done by the Town Vending Committee or any officer authorized by it in this behalf.
- (2) If the prescribed conditions are violated at any time by a street vendor or obstruction in traffic movement or nuisance from his vending activity is verified, the certificate of vending may be cancelled and necessary actions may be taken.
- (3) Where the holder of the certificate of vending commits breach of any of the terms and conditions specified under the Act or these rules or scheme made thereunder or has secured the certificate of vending through misrepresentation or fraud or forgery, or any article whatsoever hawked or exposed for sale in public place or

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in any public street in contravention of provisions of Uttar Pradesh Municipal Corporation Act, 1959 or the Uttar Pradesh Municipalities Act, 1916, as the case may be, the Town Vending Committee or any officer authorized by it in this behalf, may suspend the certificate of vending during the enquiry and investigation for such period as it or he/she thinks fit or after issuing him a show cause notice in **Form-4** and may cancel the certificate of vending after giving an opportunity of being heard.

Responsibility of a street vendor

- 18. (1) Every street vendor shall have the right to carry on the business of street vending activities in accordance with the terms and conditions mentioned in the certificate of vending;
- (2) Every street vendor, who possesses a certificate of vending, shall in case of his relocation, be entitled for new site or area, as the case may be, for carrying out his vending activities as may be determined by the municipality, in consultation with the Town Vending Committee.
- (3) Where a street vendor occupies space on a time-sharing basis, he shall remove his goods and wares every day at the end of the time-sharing period allowed to him.
- (4) Every street vendor shall maintain civic amenities and public property in the vending zone in good condition and not damage or destroy or cause any damage or destruction thereof.
- (5) Every stationary street vendor may be provided an area of not exceeding 2 metres x 2metres wherever available suitably in vending zone in the manner that the vehicular and pedestrian traffic shall not be obstructed and access to shops and residences shall not be blocked.
- (6) There shall be no vending activities on foot over, over bridges, and flyovers.
- (7) Every street vendor shall not create any noise by shouting or playing any instrument or music for attracting the public or customers.
- (8) Every street vendor shall extend full cooperation to the municipal conservancy staff for cleaning the places, of his/her vending and also to the other municipal staff for carrying on any municipal work.
- (9) Every street vendor shall keep his surroundings neat and clean.
- (10) No structure of any type shall be made at the vending area or place.

Relocation of street vendor

- 19. (1) A street vendor shall not Sale prohibited goods.
- (1) Street vendor who possesses a certificate of vending may be relocated by the municipality if:-
 - (a) ward or part thereof or the place is declared to be a no vending zone for any public purpose;
 - (b) construction and development for maintenance of civic amenities or other infrastructure is undertaken;

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- (c) there is hindrance, obstruction or disturbance in traffic and transportation;
 - (d) maintenance of law and order situation arises.
 - (e) the number of street vendors are more than holding capacity in the vending zone;
 - (f) there is pressure of traffic and transportation and congestion over it;
 - (g) there is any other reason which is proper in view of the Town Vending Committee.
- (2) The relocation should be made keeping in view the availability of space, transportation, movement of traffic and density of population. The Municipality on the recommendation of the Town Vending Committee shall determine the holding capacity of the area in light of the said criteria and local needs.
- (3) The proceeding of relocation of street vendors shall be done in view of the following conditions—
- (a) The place for which the certificate of vending has been issued, is urgently required for most essential public purposes;
 - (b) relocation of street vendor shall be done in such a way that he/she may at least, maintain his/her livelihood .
 - (c) as far as possible, assets of street vendor shall not be destroyed;
 - (d) the street vendor shall not be relocated otherwise than due process of law;
 - (e) the natural markets where vending activities are carried out for more than fifty years, may be declared as heritage markets and street vendors carrying vending activities therein may not be relocated;
 - (f) notice of thirty days for the relocation of a street vendor shall be given in **Form-5**.
 - (g) A street vendor who fails to vacate the place within the time mentioned in the notice shall be relocated from the place by force as may be determined by the Municipal Commissioner or the Executive Officer or any officer authorized in this behalf.

Eviction of street vendors

20. (1) A street vendor may be evicted by the municipality if-
- (a) his/her certificate of vending has been cancelled under section 10 of the Act;
 - (b) he/she does not have a valid certificate of vending ;
 - (c) he/she is found carrying on street vending activities without certificate of vending;
 - (d) he/she has violated the provisions of the Act and the rules made thereunder;
 - (e) the municipality or any officer authorized by it in this behalf thinks proper and justified.
- (2) A street vendor shall only be evicted after giving one month notice in **Form-6**.

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Seizure and reclaiming of goods

- (3) If a street vendor fails to comply with the notice under sub- rule (2) and does not vacate the place, the municipality or any officer authorized by it shall evict him physically by such force as may be deemed fit.
- 21. (1) If a street vendor does not comply with the notice issued to vacate place, after expiry of one month, the municipality may also seize the goods of such street vendor.
- (2) Seizure and reclaiming of goods shall be done under the provisions of section 19 of the Act.
- (3) A street vendor may submit an application to reclaim his goods to the Municipal Commissioner or the Executive Officer or the officer authorized in this behalf, as the case may be.
- (4) The fee for reclaiming the seized goods shall be determined by the Town Vending Committee or any officer of municipality authorized by it in this behalf .
- (5) The Municipal Commissioner or the Executive Officer or any officer authorized in this behalf, as the case may be, may release the goods after payment of the fee fixed under sub-rule (4) and taking an undertaking from the street vendor whose goods have been seized that he/she shall not carry on street vending activities on evicted place or at any other place in the zone.

Issue of Identity Card

- 22. (1) Every street vendor who has been issued certificate of vending shall be issued identity card in **Form-7** duly signed by an officer of the Municipality authorized by the Town Vending Committee.
- (2) Identity card shall be kept in the pocket of street vendor and shall be shown on demand of any officer authorized by the Town Vending Committee or the Municipality.

Facilities to be provided to street vendors

- 23. (1) Subject to the availability , following facilities may be provided to the street vendors in the vending zone by the Municipality -
 - (a) facility of solid wastes disposal,
 - (b) facility of public toilets,
 - (c) facility of drinking water,
 - (d) facility of light,
 - (e) any other facility which is considered to be necessary by the municipality concerned.
- (2)(a) financial assistance to a street vendor may be provided so as to make him/her capable of conducting the business, Self-Help Groups may be constituted. by the groups thereof By own contributions, loans from financial institutions and grants from various schemes etc may be provided. A fund may be established and financial assistance may be provided to the members of Self Help Groups;
- (b) group insurance scheme may be introduced for street vendors who have been issued certificate of vending;

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Appeal against the decision of Town Vending Committee

- (c) for the promotion of social status and for the welfare schemes of social security of the street vendors, help of non-government organizations, street vendors associations and unions and other welfare organizations may be taken.
- 24. (1) Any person who is aggrieved by any decision of the Town Vending Committee may prefer an appeal to the Mayor or the Chairperson as the case may be, within thirty days of receipt of the order.
- (2) A copy of the order of Town Vending Committee and other relevant records and document shall be attached while filing the appeal.
- (3) The appellant shall submit his papers in the office of the Mayor or the Chairperson, as the case may be, and shall get its acknowledgment.
- (4) Date of hearing shall be fixed and summons shall be sent to give an opportunity of hearing to the appellant as well as the Town Vending Committee.

Manner of redressal of grievances and resolution of disputes of street vendors

- 25. (1) For the purpose of considering the applications made in writing by the street vendors for redressal of grievances or resolving of disputes, an application shall be given to the Executive Committee or to a Committee constituted by the municipality consisting of the Mayor or the Chairperson as the case may be of the municipality as Chairperson and two other members of the municipality.
- (2) On receipt of the application regarding the grievance or the dispute the committee shall collect reports and comments of the Municipal Commissioner or the Executive Officer, as the case may be, on the matter and, shall take steps for redressal of such disputes within one month from the receipt of the application. Steps taken in this regard shall be communicated to the applicant in writing within forty five days from the receipt of the application.
- (3) Any person who is aggrieved by the decision of the committee constituted under sub-rule (1) may prefer an appeal to the municipality within thirty days from the communication of details under sub-rule (2).
- (4) The municipality shall issue summon to the appellant and after giving him an opportunity of being heard within one month may dispose of the appeal within one month next following.

Monitoring

- 26. Monitoring of the provisions prescribed in these rules and the Act shall be carried on at the following levels:-
 - (a) Town Vending Committee shall be responsible to monitor the implementation of policies and provisions mentioned in these rules;
 - (b) Town Vending Committee or any officer authorized by it in this behalf shall maintain a register of upto date information

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regarding each street vendor, stationary or mobile, or of weekly market containing name of such street vendor, space allotted to him, nature of business or vending carried out by him, category of street vending, details of appeals, redressal of grievances, resolving of the disputes, vending fee, registration fee, penalty, maintenance charges, user charges, cash book and such other particulars as may be relevant to the street vendors;

- (c) The municipality shall, continuously monitor the functioning and activities of the Town Vending Committee;
- (d) An annual report of the Town Vending Committee, containing the following details, shall, as soon as possible, be laid before the municipality which may thereupon take such actions as it thinks fit-
 - (i) Number of street vendors (stationary, mobile and of weekly markets) who have been issued certificate of vending,
 - (ii) Revenue collected (head wise),
 - (iii) Promotional and other measures undertaken,
 - (iv) Number of appeals received and disposed,
 - (v) Number of grievances redressed and disputes resolved,
 - (vi) Expenditure incurred,
 - (vii) Steps taken for the welfare and betterment of street vendors,
 - (viii) Best practices (if any),
 - (ix) Any other achievement on the subject;
- (e) The Town Vending Committee shall furnish the annual report to the Director of Urban Local Bodies after the approval of the municipality.

**Role of Director
of Urban Local
Bodies**

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The Director of Urban Local Bodies shall:-

- (1) control, supervise, exercise general superintendence, monitor the implementation of the scheme by the municipalities,
- (2) make periodical inspection of implementation of the scheme at the field level,
- (3) review the performance of implementation of the scheme,
- (4) issue necessary directives/guidelines to the municipality for effective implementation of the scheme,
- (5) conduct scrutiny of annual report submitted by the municipality and issue directives for successful implementation of the scheme,
- (6) cause to be made concurrent evaluation of implementation of the scheme,
- (7) lease with the State and Central Governments for accomplishing the objectives of the scheme,

- (8) act as final authority in the matters referred to by the municipality in connection with the disputes arisen during implementation of the scheme,
- (9) discharge any other function entrusted or delegated by the State Government.

- | | | |
|--|-----|--|
| Designation of State Nodal Officer | 28. | The Director of Urban Local Bodies or any officers authorized by him in this behalf shall be the State Nodal Officer for coordination of all matters relating to street vending at the State level. |
| Reference of dispute and question to the Director of Urban Local Bodies | 29. | In the event of any dispute or question arising in the exercising of powers under jurisdiction of the Town Vending Committee or relating to other matters, the dispute or question shall be referred to the Director of Urban Local Bodies whose decision shall be final. |
| Composition of offences | 30 | <p>(1) The street vendor who contravenes or abets the contravention of the provisions of these rules or scheme made thereunder may be punished with fine which shall not be less than one thousand and five hundred rupees and not more than two thousand rupees for every offence as may be determined by the Municipality.</p> <p>(2) Notwithstanding anything contained in sub rule(1), any offence punishable under these rules may be compounded by the Municipal Commissioner or the Executive Officer or any officer authorized in this behalf, on realization of the amount of the thousand rupees as compounding fee.</p> |

(kumar kamlesh)
principal Secretary


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Name of the Municipality

Serial Number

Latest coloured photo of Street Vendor

Survey Form for Street Vendor (see rule-12)

- 1. Name
- 2. Gender
- 3. Name of Father / other/Spouse
- 4. Address : i. Local
ii. Permanent
- 5. Age
- 6. Identity Card (If available): i. Identity card number.....
ii. Designation of Issuing Authority
- 7. Religion
- 8. Mobile Number (If available) /Telephone no
- 9. Qualifications
- 10. Bank Accounts Number(if any)..... Name and Branch of the Bank
- 11. Details of the family:

Sl. No.	Name	Age	Relationship with street vendor

12. Details of the street vending

Sl. No.	Name of Business	Place of Business	Experience in Business	Date of entering in Business	Money invested in Business	Monthly Income	Duration of the Business	Others

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13. Category of Street Vending (Stationary/Mobile):

a. Stationary Street Vending

- i. If stationary, name of place, locality and ward of vending activity.....
- ii. Boundary.....
- iii. Area of land for street vending activity.....
- iv. Name of the products/services for vending.....

b. Mobile Street Vending

- i. If mobile, starting place and ending place of street vending (From-----to-----)
- ii. Mode of Mobile Street Vending (on *Thella*, on Bicycle, on Head, Others).....
- iii. Name of the products/services for street vending.....

c. Vendor of weekly markets

- i. Details of day wise weekly markets .
- ii. Name of the place , locality and ward of each weekly market.
- iii. Bounder of each weekly vending market .
- iv. Name of the products /services of vending.

- 11. i. Is ration card available ? Yes.....No.....
- ii. If yes, is it Above Poverty Line or Below Poverty Line or Antyodaya
- iii. Ration card number and name of Issuing Office.....

12. Category: Scheduled Castes/Scheduled Tribes/Other Backward Classes/ Minorities/Women/Physically Disabled.....

13. Other details.....

Signature of surveyor

Date of survey

Signature of the street vendor

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Name of the Municipality.....

Latest
coloured
photo of
Street
Vendor

Serial Number

Application Form/Undertaking for Registration of Street Vendors
(see rule-12)

1. Name.....
2. Gender.....
3. Name of Father /
Mother/Spouse.....
4. Address i. Local
ii. Permanent Address.....
5. Age.....
6. Identity Card (If available): i. Identity card number.....
ii. Type of Identity card.....
7. Mobile Number (If available)/Telephone no
8. Qualifications.....
9. Details of the family:

Sl. No.	Name	Age	Relationship with street vendor

10. Details of the street vending

Sl. No.	Name of Business	Place of Business	Experience in Business	Date of entering in Business	Money invested in Business	Monthly Income	Duration of the Business	Others

11. Category of street vending (Stationary/Mobile/ vendor of weekly market):

- i. If stationary, name of place, locality, ward, area of land and goods

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ii. If mobile, name of locality, ward, name of goods and mode

12. Duration _____ of _____ street vending.....

13. Ration card number and name of Issuing Office.....

14. If belonged to Scheduled Castes/Scheduled Tribes/Other Backward Classes/ Minorities/Women/Physically Disabled.....(Attach Attested copy of Certificate)

15. Registration fees.....

Undertaking

Ison/daughter/wife of Mr,.....declare that:-

- i. I shall carry out the business of street vending myself or through any of my family member;
- ii. I don't have any other means of livelihood;
- iii. I shall not transfer in any manner whatsoever, including rent, the certificate of vending or the place specified therein to any other person.

Date-

Signature of Street Vendor


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Name of the Municipality.....

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Form-3

Latest
coloured
photo of
Street
Vendor

Serial Number

Certificate of Vending
(see rule-14)

Name of street vendor Mr./Mrs..... Vendor Code.....
..... Father/Spouse Name..... Present place of
Residence.....

As per decision of the meeting of Town Vending Committee dated..... you
are granted stationary/mobile/ weekly market street vending certificate for zone
..... market/locality road..... (ward.....)
(.....sq. meter area) temporarily from morning.....AM.....to
evening.....PM..... valid till 31st Marchof which the demarcation
and restriction for the vending activity are as follows:-

Demarcation for Stationary Vending:	Movement area for Mobile Vending
East.....
West.....
North.....
South.....

Terms & Conditions

1. There shall be restrictions to build permanent structure for stationary vending;
2. Street vendor shall pay the fees as determined by the Town Vending Committee regularly and timely;
3. Waste produced during street vending shall not be thrown on road, footpath, or in drains or sewer line. The waste shall be collected in a dustbin and be handed over to the agency authorized by the municipality for door to door collection. For this service, they have to pay monthly user charges;
4. Every street vendor shall maintain cleanliness in the place of vending and the adjoining areas. Food street vendors selling eatables shall maintain public health and personal hygiene;
5. Vending shall be carried on only in the allotted place and time mentioned in the vending certificate. The contravention shall be treated as violation of the Act and this scheme and the vendor shall be liable to a penalty as determined under the provisions of the Act which includes the cancellation of the vending certificate;
6. Street vendor shall ensure maintenance of civic amenities and safety of public property in the vending place and adjoining areas;
7. Street vendor shall ensure that smooth flow of traffic/vehicles and public convenience are not hindered due to vending activities;

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8. The streets vendors shall not sell prohibited goods. They shall not do any such activity/ work/ business/service which pollutes the environment or causes public hindrance;
9. If necessary, street vendor may be relocated under the provisions of section 18 of the Act to the adjoining vending zone on the availability of space.
10. Street vendor shall have to follow the directives issued by the Town Committee Vending, the municipality and the State Government;
11. On violation of any of the conditions mentioned above by the street vendor, a penalty in accordance with the provisions of the Act which also includes cancellation of certificate of vending shall be imposed on vendor.

Date-

Authorized Officer
Town Vending Committee

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Name of the Municipality.....
Notice for cancellation/suspension of Street Vending Certificate
(see rule-17)

Serial Number

To

Mr./Ms.....Vendor Code.....Father/
Husband's Name.....Address of Present Residence/Communication
Address of Street Vendor

In reference to your application to the Town Vending Committee and its approval dated.....vide letter no.....dated.....you have been given certificate of vending with certain terms and conditions for stationary/mobile street vending at zone.....market/locality.....road.....(ward.....).....metersX.....meters(sq. meter area)

Now, this is to inform you that:

1. You have committed breach of following terms and conditions specified for the purpose of regulating street vending under the Act or rules or schemes made there under.-

- (a).....
- (b).....
- (c).....

2. You have secured the certificate of vending through misrepresentation or fraud or false information which is /are as follows-

- (a).....
- (b).....
- (c).....

In the light of the above , you are required to present in person and submit your opinion supported by necessary documents on dated----- . In case you fail to give satisfactory explanation within the specified time as mentioned above, it shall be deemed that you have nothing to say in the matter. As a result, the vending certificate issued in favour of you shall be cancelled. During the investigation, your vending certified shall remain suspended.

Date-

Signature of Authorized Officer
Town Vending Committee

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Name of the Municipality

Notice for Relocation of Street Vendors
(see rule-19)

Serial Number

To,

Mr./MS..... Vendor Code..... .Father
/Husband's Name.....Address of Present Residence/Communication
Address of Street Vendor

In reference to your application to the Town Vending Committee and its approval dated.....vide letter no..... dated..... you have been issued a certificate of vending with certain terms and conditions for stationary/mobile street vending at zone.....market/locality... road... ..(ward.....).....meters

X.....meters(..... sq. meter area)

Now, this is to inform you that due to-

1. pressure of transportation and overcrowding widening and other development works on the road,
2. construction of metro/flyover on the road is proposed,
3. zone or part of it , have been declared a no vending zone ,
4. hindrance in smooth flow of traffic and transport,
5. law and order problem ,
6. emergent situation,

(vii) number of vendors being excess the absorption capacity of the Vending Zone,

(viii) any other (specify)

It is not permissible to continue vending activities at the place or area mentioned in the certificate of vending issued to you.

You are therefore, directed to vacate the place specified in the certificate of vending within thirty days from the date of issue of this notice. In case you fail to vacate the place , after the expiry of the period specified in the notice , you shall be liable to pay for every day of such default , a penalty which may extend up to two hundred and fifty rupees under section 18(5) of the Act.

Further, you may be relocated to following place or area or from the present place of vending-

- (1)
- (2)
- (3)

Date-

Signature of Authorized Officer
Municipality

Name of the Municipality.....

Notice for Eviction of Street Vendors
(see rule-20)

Serial Number

To,
Mr./Ms..... Vendor Code..... Father/Husband's Name.....
Address of Present Residence/Communication Address of Street Vendor.....

In reference to your application to the Town Vending Committee and its approval dated..... vide letter no..... dated..... you have been granted certificate of vending with certain terms and conditions for stationary/mobile street vending at zone..... market/locality... road..... (ward.....)..... meters X..... meters (..... sq. meter area)

Now, this is to inform you that:

1. The vending certificate issued to you has been cancelled vide order no-----
-date-----under section 10 of the Act.
2. You are indulged in vending activities without a certificate of vending .
3. Any..... other reason.....

Therefore, this is to inform you through this notice that you have to remove your vending activity from the area/market/street..... in the light of above mentioned fact at the serial number..... within thirty days. If you will not vacate the place within specified time you shall be evicted physically in accordance with the provisions of section 18(4) of the Act.

This is also to inform you that if you fail to vacate the land within specified time which is mentioned in the notice, you shall be liable to pay for every day of such default, a penalty which may extend up to two hundred and fifty rupees per day.
Date-

Signature of Authorized Officer
Municipality

[Handwritten Signature]
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Form-7

Name of the Municipality.....

Identity Card of Street Vendor
(see rule-22)

Serial Number

- 1. Code Number of street vender.....
- 2. Name of vendor.....
- 3. Father/Spouse name.....
- 4. Address.....

Latest coloured photo of Street Vendor

- 5. Mobile number.....
- 6. Nature of Business.....
- 7. Category (Stationary/Mobile/vendor of street market)
- 8. Place of Street Vending/Vending Zone.....
- 9. Duration of Street Vending: From To
- 10. Name of nominee.....
- 11. Validity.....

Date-

Signature of Authorized Officer
Town Vending Committee

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[Handwritten Signature]
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[Handwritten Signature]

ANNEXURE R/10

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2013 Annexure R/10
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Write a description for your map.



Google Earth

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Write a description for your map.

Legend
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Google Earth

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2019

Write a description for your map.

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Google Earth

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2020

Write a description for your map.

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2020

Write a description for your map.

Legend
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Google Earth

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Gmail

Proof of Service

manish Raghav <raghavlawefile@gmail.com>

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**REPLY IN OA NO.287 OF 2022 - AMIT KISHORE & ORS Versus
UTTAR PRADESH POLLUTION CONTROL BOARD & OTHERS
BEFORE NGT, NEW DELHI**

1 message

manish Raghav <raghavlawefile@gmail.com>

21 November 2022 at 16:27

To: "amitkishore16@gmail.com" <amitkishore16@gmail.com>, "Gireesh.Sharma@gmail.com" <Gireesh.Sharma@gmail.com>, "aadeshtyagi8@gmail.com" <aadeshtyagi8@gmail.com>, "sunleadingadvvt@gmail.com" <sunleadingadvvt@gmail.com>, "avasthi64@gmail.com" <avasthi64@gmail.com>, "pkarorsbi@gmail.com" <pkarorsbi@gmail.com>, grievance@uppcb.com, "gzb.nagar.nigam@gmail.com" <gzb.nagar.nigam@gmail.com>, commissioner@upavp.com, DMGHA@nic.in, "engineerinchiefidup@gmail.com" <engineerinchiefidup@gmail.com>, "helplinegda@gmail.com" <helplinegda@gmail.com>, vibhavmishraoffice@gmail.com, daleepdhyani@yahoo.co.in, "pankajbisht8@gmail.com" <pankajbisht8@gmail.com>, "bhanwar09jadon@gmail.com" <bhanwar09jadon@gmail.com>, premprakash_law@yahoo.co.in

Dear All

Please find attached a copy of reply to OA on behalf of Respondent No.7 to 16 in the above mentioned matter. kindly treat this email as advance service in the above mentioned matter and acknowledge the receipt of the same.

With Regards

Manish Raghav,

Advocate on Record

Supreme Court of India

434, Ground Floor

Jangpura, Mathura Road

New Delhi-110014

Chamber:

402, New Lawyers Chamber'

Supreme Court of India

New Delhi -110001

Ph: +91-9873645048,

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 Reply in OA 287 of 2022 Amit Kishore.pdf
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